

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,
CHENNAI**

Appeal No.72 of 2024 (SZ)

IN THE MATTER OF :

M/s. Brundhavana Foundation

....Appellant

AND

Karnataka, SPCB

...Respondent

INDEX

S. No	Particulars	Page No
1.	Memo	1
2.	Document No. 1 Copy of the inspection report dated 16.12.2024	2-7
3.	Document No. 2 Copy of the inspection report dated 31.12.2024	8-65

Place : Bangalore

Date : 01.01.2025



Advocate for Respondent
A. Mahesh Chowdhary

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,
CHENNAI**

Appeal No.72 of 2024 (SZ)

IN THE MATTER OF :

M/s. Brundhavana Foundation

....Appellant

AND

Karnataka, SPCB

...Respondent

MEMO

The counsel for the Respondent Board hereby places on record the inspection report dated 16.12.2024 enclosed as **Document No. 1** and inspection report dated 31.12.2024 (inspection conducted on 23.12.2024) as **Document No. 2** for the kind perusal of this Hon'ble Court. The memo may kindly be taken on record in the interest of justice and equity.

Place : Bangalore

Date : 01.01.2025



Advocate for Respondent
A. Mahesh Chowdhary

NO. KSPCB/ RO-KL B//IR/BMW/2024-25/

Date: 16.12.2024

**INSPECTION REPORT OF SRI SOMASHEKAR K M, ENVIRONMENTAL OFFICER,
KSPCB, RO-KALABURAGI.**

Purposes of visit: As per the directions of NGT vide email Dtd. 13.12.2024**Date of inspection : 16.12.2024****Officers accompanied: 1. Sri. Sanna Venkatesh, DEO, KSPCB, Kalaburagi.
2. Kum: Sudharani, AEO, KSPCB, Kalaburagi.****Person contacted : 1. Sri. Balasaheb Deshmukh. Secretary, M/s Brundhavana Foundation
2. Miss. Sanjita Avanti. President, M/s Brundhavana Foundation
3. Sri. Vijay Patil. Plant Manager, M/s Brundhavana Foundation
4. Kum. Sakshita, Accounts Staff, M/s Brundhavana Foundation****Preamble:**

1. The Common Bio-Medical Waste Treatment Facility(CBMWTF) has been initially setup and operated by M/s Centre for Environment Education(CEE), Kalaburagi at Sy.No.240, Sharan Sirsgi Village, Afzalpur Road, Tq & Dist. Kalaburagi from 2006,
2. Later, an agreement was signed between Deputy Commissioner Kalaburagi and M/s Brundhavana Foundation on 31.07.2020 for leasing of 5 Acre of land for the operation and maintenance of CBMWTF and same is valid for the tenure of 5 years up to 13.10.2025.
3. Based on the agreement, M/s. Brundhavana Foundation have obtained CFO under Water Act and Air Act and same are valid up to 30.06.2026 for operating Common Biomedical Waste Treatment facility with incinerator of capacity 50 kg/hr and obtained Authorization under BMW Rules, 2016 and same is valid up to 30.06.2026 for the treatment & disposal of Biomedical waste.
4. Further, based on the complaints & feedback on the CBMWTF, the District Health & Family Welfare Officer & Member Secretary of DHCWMC inspected the CBMWTF on 04.07.2022 & several non-compliances were observed.
5. As per the directions of Deputy Commissioner Kalaburagi, the unit was inspected by Environment Officer and Member for DHCWMC on 30.07.2022 & several non-compliances were observed.
6. The District Health & Family Welfare Office of Kalburgi District vide letter dtd: 25.11.2022 issued termination notice to M/s Brundhavana Foundation for the reasons recorded therein based on non-compliances observed during inspection of District Healthcare Waste Monitoring Committee.
7. The Karnataka State Pollution Control Board has constituted fact finding committee vide Board Office Memorandum No. PCB WMC 3129 HWM 2018-19/2768, Dated: 22-08-2023 with terms of reference to verify the compliance to combined consent for operation issued under the provisions of Water Act and Air Act and Authorization issued under BMW Rules, 2016 and Hazardous and Waste Management Transboundary Movement Rules, 2016.

8. Fact finding committee visited and inspected the M/s Brundhavana Foundation, Sy.No.240, Sharan Sirsgi Village, Afzalpur Road, Tq & Dist. Kalaburagi on 13.03.2024.
9. As per the Board Office memo vide No. 1745, Dated: 20.07.2024, proceedings of the Fact-finding committee were forwarded to RO, Kalaburagi and directed to take action based on the directions made in the fact-finding committee report. Hence, Notice was issued to the facility authority for submission of point wise compliance to Fact-Finding committee report on 22.08.2024.
10. The facility authority have submitted reply to Fact-Finding committee observations on 29.08.2024 and also replied on 31.08.2024. Both the replies were vague and not acceptable.
11. As per the Board Office directions vide Memo No. 1745 Dtd.20.07.2024, the facility was inspected on 31.08.2024 by RO, Kalaburagi to verify the compliances.
12. Based on the non-compliances observed the Notice of Proposed Direction was issued to the unit vide No.371 Dtd. 09.09.2024 with the directions to take immediate compliance measure and accordingly, the unit authority have submitted compliance report along with photographs.
13. Later, the unit was again inspected on 01.10.2024 and as per the observation it was recommended to call the unit authorities for Personal Hearing at Board Office before confirming NPD. As per the proceedings of Personal Hearing, the Presiding Officer after hearing issued following instructions since the facility has not complied with the provisions of the BMW Rules & with the guidelines notified for Biomedical waste disposal.
 1. To Withdraw/Cancel the Water & Air pollution control consents issued to the CBMWTF for the period upto 30.06.2026.
 2. To cancel the authorization issued for collection & disposal of biomedical waste under BMW Rules, 2016 for the period upto 30.06.2026.
 3. To confirm the actions proposed in the Notice of Proposed Directions issued from RSEO, Kalaburagi.

The said subject was placed in the SLEC meeting held on 28.11.2024 & 29.11.2024 & as per the proceedings dtd:02.12.2024, the committee recommended to issue closure directions to the said CBMWTF. Accordingly, Board has issued following Orders:

- i. Closure Directions Under Section 33 (A) of the Water (Prevention and Control Pollution) Act, 1974, vide No. NO. PCB/278/CBMWTF/2016/2024-25/299 Dtd. 07.12.2024.
- ii. Closure Directions Under Section 31 (A) of the Air (Prevention and Control Pollution) Act, 1981, vide No. NO. PCB/278/CBMWTF/2016/2024-25/300 Dtd. 07.12.2024.
- iii. Withdrawn Consent Order Under Section 27 of the Water (Prevention and Control Pollution) Act, 1974, vide No. NO. PCB/278/CBMWTF/2016/2024-25/156 Dtd. 07.12.2024.
- iv. Withdrawn Consent Order Under Section 21 of the Air (Prevention and Control Pollution) Act, 1981, vide No. NO. PCB/278/CBMWTF/2016/2024-25/157 Dtd. 07.12.2024.
- v. Cancellation of Authorization under Rule 10 of Bio-Medical Waste(Management and Handling) Rules, 1998 vide No. NO. PCB/278/CBMWTF/2016/2024-25/158 Dtd. 07.12.2024

The copies of Closure Orders under both Acts 4 (Sl.No. i & ii as mentioned above) has been served to the facility authorities by hand in person on 09.12.2024 and accordingly, the facility authorities have submitted the letter on 10.12.2024, stated that from 10.12.2024 they have stopped the facility operation of Collection, Transportation and Treatment of BMW waste from HCE's of Kalaburagi District.

In order to dispose the Bio-Medical Waste generated from HCEs of Kalaburagi District, the Deputy Commissioner and the Chairman of District Bio-Medical Waste Management Monitoring Committee, Kalaburagi has directed the adjacent District i.e. Yadgir and Bidar CBMWTF facilities to collect, Transport, Treatment and Disposal of the Bio-Medical Waste generated from the HCE's of Kalaburagi District vide letter Dtd. 12.12.2024.

In the meanwhile, the Legal Section of Board Office have sent a e-mail dtd. 13.12.2024 and directed this office to inspect the premises and submit the report in detail showing violations and compliance in a clear manner.

Accordingly, the unit was inspected on 16.12.2024 and the following observation were made.

Sl. No.	Non-Compliances as per NPD	Observations made during inspection on 16.12.2024.
1	As per the Rule 5 (c) of the BMW Rules, 2016 facility authorities have not implemented Bar Code system for handling the Bio Medical Waste.	CBMWTF are ready to supply bar code to hospitals. Few hospitals have adopted bar code and others are yet to implement the same.
2	They have not implemented the supply of non chlorinated plastics to HCE's for collection of Bio Medical Waste in the respective color coded containers.	CBMWTF authorities informed that they are ready to supply non-chlorinated bags to HCE's based on charges.
3	Not provided proper ventilation/partition for storage of untreated Red and Yellow bags collecting BMW.	Provided partition for storage of untreated Red and Yellow bags collecting BMW. They have made ventilation on one wall and window on opposite wall for providing cross ventilation. Photograph enclosed.
4	Not provided impervious flooring for storage shed for storing the untreated glass vials.	They have made temporary shed for storing glass vials. Flooring is done with Shahabad stone. Photograph enclosed.
5	Vehicle washing area is not provided impervious floor area and slopping towards ETP collection point.	Complied. Photograph enclosed.
6	They have not submitted performance evaluation study of ETP units to ensure proper treatment and recycling of treated effluent.	They are submitting analysis report of ETP regularly to this office. Not submitted performance evaluation study of ETP units.
7	They have not explored the possibility of disposing the mutilated sharps to nearby steel and foundry units.	The facility informed that there are no nearby foundry/steel units for disposal of the mutilated sharps and hence, they were disposed the same to sharp pits.
8	Not displayed the "Bio Hazard symbol sign board in hazardous waste storage shed.	Complied. Photograph enclosed.

9	Not labeled the Hazardous waste containing bags as per the schedule II of HWM Rules, 2016.	Complied. Photograph enclosed.
10	They have obtained CFO for 50 KVA DG set, during the inspection it is noticed that, they have installed 62.5 KVA DG set. Till today they have not obtained amendment for change in DG set rating from 50 to 62.5 KVA DG.	Pending at Board Office.
11	Not removed plant and machinery of old incinerator.	They have removed plant and machinery of old incinerator.
12	They have not registered vehicles earmarked for collection and transportation of Bio Medical Waste with KSPCB.	Pending at BO.
13	Not provided metaled roads inside the plant premises.	Partially complied(they have provided concrete road near incinerator room, storage room and washing area).

Other Observations:

1. The facility was not in operation and was closed on 10.12.2024.
2. There is no any kind of Bio-Medical Waste observed on the day o inspection.
3. The old incinerator was completely removed from the facility.
4. There are no labors/workers at the facility.
5. The incinerator was completely stopped on the day of inspection.
6. There was no effluent observed in the drains and however, the effluent was stagnated in the different components of ETP.
7. The said facility have not provided compound wall and facility surrounded with the barbed wire fencing.
8. There are no Bio-Medical Waste transporting vehicles in the facility.
9. There was no any kind of burnt ash in the incinerator and the ash was stored in the HDPE bags within the ash storage room and approximately there were 40 no's of bags stored.
10. **Compliance to the CPCB revised guidelines – 2016 for Common Bio-medical Waste Treatment and Disposal Facilities are as follows:**

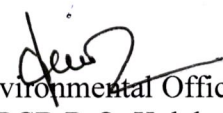
Sl. No.	Conditions	Observation on 16.12.2024.
1	The pit should be covered with a heavy concrete slab with a provision of galvanized steel pipe projecting about 1.5 meters above the slab, with an internal diameter of up to 50 mm or 1.5 times the length of vials, whichever is more.	Not complied. They have provided PVC pipes for the same
2	pH meter so as to know pH level of treated water as well as pH level of treated water used for recirculated or recycling in APCD attached with the incinerator or any utility within the CBWTF.	Not complied.
3	A 'magnetic flow meter' should also be fitted at all the water supply extraction points of the CBWTF as well as the outlet to know the total wastewater treated for further end use or discharge	Not complied.

4	The colored containers may be sent to the respective treatment equipment by using suitable closed type of conveyance	Not complied. But they had used pull carts without covering for the transportation of the same
5	All the existing CBWTFs shall develop own website by 27.03.2017	Not complied.
6	All the CBWTF operators should also be provided with stand by treatment equipment especially incinerator/plasma pyrolysis/autoclave (or) alternately MoU made with the nearby CBWTF (located within the State/UT) shall be submitted to the respective SPCB/PCC,	Not complied.

Enclosures :

1. Performance Evaluation of the Common Bio-medical Waste Treatment and Disposal Facility.
2. Photographs taken during inspection.

This is for your kind information and further needful directions.


Environmental Officer
KSPCB R.O. Kalaburagi



ವಲಯ ಕಛಿಲಿ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಲಿ

ZONAL OFFICE, KARNATAKA STATE POLLUTION CONTROL BOARD

ಪ್ಲಾಟ ನಂ. 12/2, ಸರ್ವೆ ನಂ. 19/ಪಿ, ಮನ್ಸಫದಾರ್ ಲೇಔಟ್, ಎಂ.ಜಿ. ರಸ್ತೆ, ಸಂತ್ರಾಸವಾಡಿ, ಕಲಬುರಗಿ-585 101

Plot No.12/2, Sy.No.19/P, Mansafdar Layout, M.G.Road, Santraswadi, Kalaburagi-585101

E-mail: seoklb@kspcb.gov.in

Website: <http://kspcb.karnataka.gov.in>

NO.KSPCB/ZSEO(KLB)/Brundavana Foundation/2024-25/445 DT: 31-12-2024

To,

✓ The Member Secretary
KSPCB, Bangalore.

KIND ATTN: CEO-3 & SEO-WMC 2

Sir,

Sub: Inspection of M/s. Brundhavan Foundation, Sy No.139, Sharana Sirasagi Village, Afzalpur Road, Kalaburagi Tq & Dist. - Reg.

Ref: 1. Appeal No.72 of 2024 (SZ), M/s Brundhavana Foundation V/s KSPCB.

2. Inspection carried out by the Regional Officer, Kalaburagi on 16-12-2024.

3. RO, Kalaburagi letter No.390 Dtd. 17.12.2024

4. B.O Memo No.KSPCB/WMC-2/CBMWTF/2024-25/3896, Dt: 19.12.2024.

5. RO, Kalaburagi letter to facility vide No. 959 Dtd. 19.12.2024, & sent through E-mail to CBMWTF authority on 19.12.2024.

6. Joint inspection by Regional SEO, KLB and Env Officer, RO-KLB to CBMWTF on 20.12.2024

7. E-mail from the CBMWTF facility Dtd. 19.12.2024 received by Regional Office, Kalaburagi on 20-12-2024 & submitted to ZSEO, KLB on 20.12.2024.

8. T.O letter submitted to B.O vide No.441, Dt: 20.12.2024.

9. Inspection by Regional SEO, KLB along with EO & DEO of RO- Kalaburagi to CBMWTF on 23.12.2024.

<<<<<>>>>>

Adverting to above subject and in continuation to ref (8) (Copy of letter enclosed for ready reference), as per the request made by the CBMWTF authority, next date for inspection was given on **23.12.2024** with prior intimation. As per the prior intimation, the CBMWTF facility was inspected by the Regional SEO, Kalaburagi along with Environmental Officer & Deputy Environmental Officer of Regional Office-Kalaburagi on **23.12.2024** vide ref (9) and herewith submitted the inspection report with connected enclosures and Photographs.

This is for your kind information and further needful.

Yours Faithfully

**Senior Environmental Officer
Zonal Office, Kalaburagi**



Ref (8)

ವಲಯ ಕಛೇರಿ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

ZONAL OFFICE, KARNATAKA STATE POLLUTION CONTROL BOARD

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Plot No.12/2, Sy.No.19/P, Mansafdar Layout, M.G.Road, Santraswadi, Kalaburagi-585101

E-mail: seoklb@kspcb.gov.in

Website: <http://kspcb.karnataka.gov.in>

NO.KSPCB/ZSEO(KLB)/Brindvan Foundation/2024-25/441

DT: 20-12-2024

To,

The Member Secretary
KSPCB, Bangalore.

KIND ATTN: CEO-3 & SEO-WMC 2

Sir,

Sub: Inspection of M/s. Brundhavan Foundation, Sy No.139, Sharana Sirasagi Village, Afzalpur Road, Kalaburagi Tq & Dist. - Reg.

Ref: 1. Appeal No.72 of 2024 (SZ), M/s Brundhavana Foundation V/s KSPCB.

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6. Joint inspection by Regional SEO, KLB and Env Officer, RO-KLB to CBMWTF on 20.12.2024

7. E-mail from the CBMWTF facility Dtd. 19.12.2024 received by Regional Office, Kalaburagi on 20-12-2024 & submitted to ZSEO, KLB on 20.12.2024

ಕರ್ನಾಟಕ ರಾಜ್ಯ

Adverting to above subject, the RO, Kalaburagi has reported that the M/s Brundhavana Foundation (CBMWTF), Sy.No.139, Sharana Sirasagi Village, Afzalpur Road, Tq & Dist: Kalaburagi was inspected by Regional Officer, Kalaburagi on 16-12-2024 with regard to Appeal No.72 of 2024 (SZ) M/s Brundhavana Foundation V/s KSPCB and forwarded the inspection report to the Board Office on 17-12-2024 as the matter was listed before the Hon'ble NGT court on 18-12-2024 vide ref (3). Further, informed that the matter is postponed to 02-01-2025 with a direction to submit detailed inspection report.

The Board Office has informed the Regional Senior Environmental Officer, KSPCB, Zonal Office, Kalaburagi to inspect the CBMWTF & submit a detailed inspection report along with the compliance report to Closure order issued, Consent issued under Water and Air Acts and Authorization issued under Bio Medical Waste Management Rules & if any immediately in order to submit before the Hon'ble NGT, vide ref (4).

In the above regard, RO, Kalaburagi after discussing with the Regional SFO, has addressed a letter to CBMWTF authority giving prior intimation by informing that the Regional Senior Environmental Officer, KSPCB, Zonal Office, Kalaburagi intend to take up inspection of the facility along with the Officers of the Regional Office, Kalaburagi on 20.12.2024 and the inspecting team will be coming to the CBMWTF premises between 9.30 AM to 10.30 AM and directed the CBMWTF facility authorities to be present in the facility premises with all technical details, vide letter dt: 19.12.2024. The RO has sent the said prior intimation letter to CBMWTF authorities through E-mail on 19.12.2024, vide ref (4). Copy of E-mail sent by RO KLB to CBMWTF authority is enclosed.

As per the prior intimation, the CBMWTF facility was visited by the Regional SEO, Kalaburagi along with Environmental Officer, Regional Office-Kalaburagi on 20.12.2024 and noticed that the CBMWTF was closed & entrance gate was locked and no responsible persons or facility authorities were present in the facility. The Photographs taken are enclosed.

Further, RO, Kalaburagi has informed that they have received e-mail from the Brundhavana Foundation, CBMWTF vide ref (5) wherein the facility authorities have informed that the management of Brundhavana Foundation is out of station and all of staff are on leave because of plant closure and they have received the email at 8:38pm on 19-12-2024 and it is very short notice for them to make the arrangements to return back to Kalaburagi on 20-12-2024. Also, mentioned that the NGT order is not uploaded to have a clear picture on the inspection date as directed during the hearing Dt: 18-12-2024 and requested to give them next date for Inspection. Copy of E-mail sent by CBMWTF authority is enclosed.


This is for your kind information and further needful.

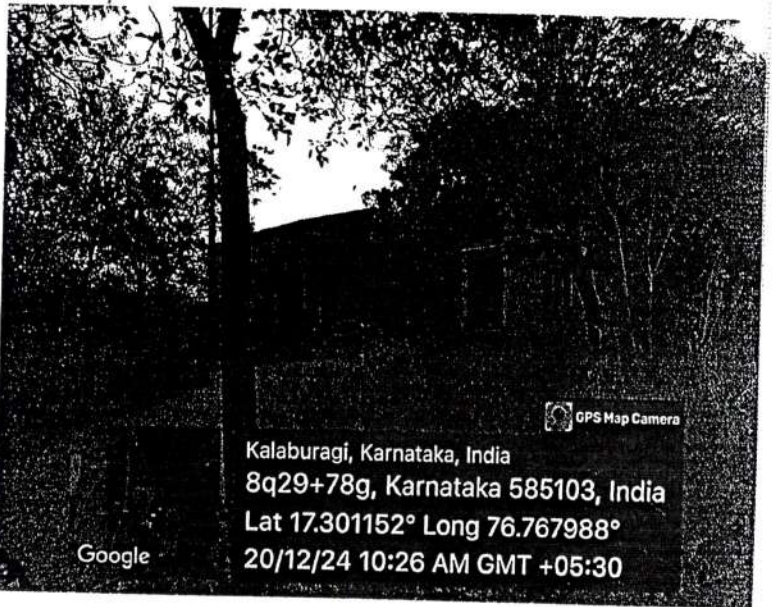
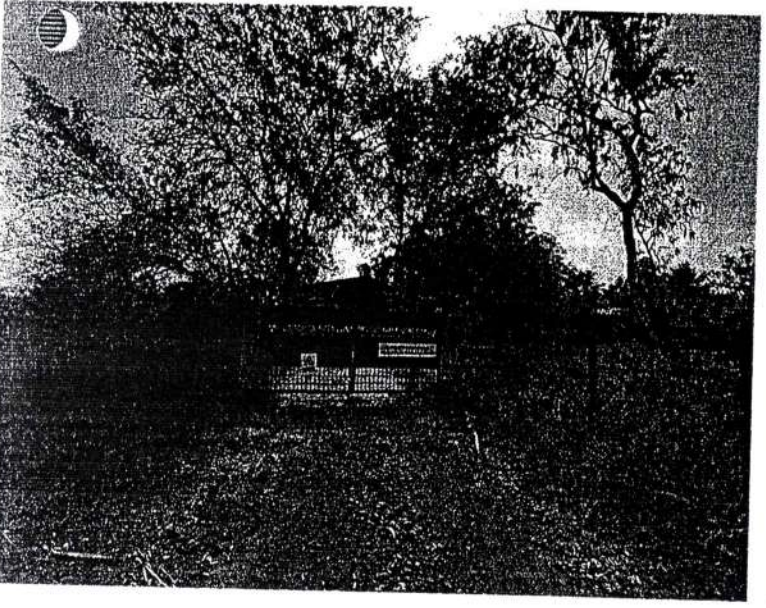
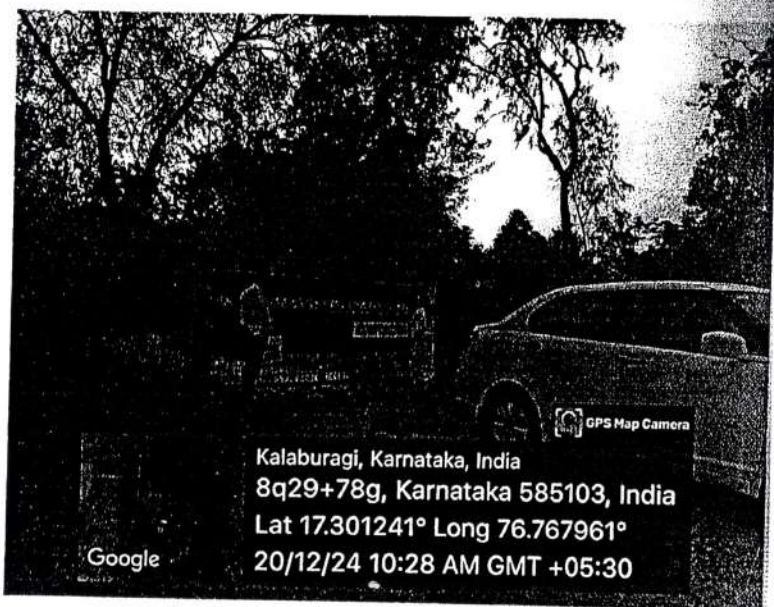
Yours Faithfully
Sd/-

Senior Environmental Officer
Zonal Office, Kalaburagi

Copy to:

1. The Law Officer, Legal section for kind information. & needful.
2. The EO, RO-Kalaburagi for information and take further follow up & report on the updates to Zonal SEO, KLB.
3. Office Copy.


Senior Environmental Officer
Zonal Office, Kalaburagi



NO.KSPCB/ ZSEO-KLB/Brundhavana Foundation/2024-25/

Dt:31.12.2024

**INSPECTION REPORT OF SMT. REKHA R., SENIOR ENVIRONMENTAL OFFICER,
KSPCB, ZONAL OFFICE, KALABURAGI.**

Purpose of visit : As per the directions of Board Office in lieu of NGT order, vide email
Dtd. 19.12.2024

Date of inspection : 23.12.2024

Officers accompanied: 1. Sri. Somashekar K M, EO, Regional Office, Kalaburagi.
2. Sri. Sanna Venkatesh Sanabal, DEO, Regional Office, Kalaburagi

Persons contacted : 1. Sri. Balasaheb Deshmukh. Secretary, M/s Brundhavana Foundation
2. Miss. Sanjita Avanti. President, M/s Brundhavana Foundation
3. Sri. Vijay Patil. Plant Manager, M/s Brundhavana Foundation
4. Kum. Sakshita, Accounts Staff, M/s Brundhavana Foundation

Preamble:

1. The Common Bio-Medical Waste Treatment Facility (CBMWTF) has been initially setup and operated by M/s Centre for Environment Education (CEE), Kalaburagi at Sy.No.240, Sharan Sirsgi Village, Afzalpur Road, Tqand Dist. Kalaburagi from 2006.
2. Later, an agreement was signed between Deputy Commissioner Kalaburagi and M/s Brundhavana Foundation on 31.07.2020 for leasing of 5 Acre of land for the operation and maintenance of CBMWTF and same is valid for the tenure of 5 years upto 13.10.2025.
3. Based on the agreement, M/s.Brundhavana Foundation has obtained combined CFO under Water Act and Air Act and same is valid up to 30.06.2026 for operating Common Biomedical Waste Treatment facility with Incinerator of capacity 50 kg/hr and obtained Authorization under BMW Rules, 2016 and same is valid upto 30.06.2026 for the treatment and disposal of Biomedical waste.
4. Further, based on the complaints and feedback on the CBMWTF, the District Health and Family Welfare Officer and Member Secretary of DHCWMC have inspected the CBMWTF on 04.07.2022 and several non-compliances were observed.
5. As per the directions of Deputy Commissioner Kalaburagi, the unit was inspected by Environmental Officer, Regional Office, Kalaburagi and Member for DHCWMC on 30.07.2022 and several non-compliances were observed.
6. The District Health and Family Welfare Office of Kalaburagi District vide letter Dtd: 25.11.2022 has issued termination notice to M/s Brundhavana Foundation for the reasons recorded therein based on non-compliances observed during inspection of District Healthcare Waste Monitoring Committee.
7. The Karnataka State Pollution Control Board has constituted "Fact Finding Committee" vide Board Office Memorandum No.PCB WMC 3129 HWM 2018-19/2768, Dated: 22-08-2023 with terms of reference to verify the compliance to combined consent for operation issued under the provisions of Water Act and Air Act and Authorization issued under BMW Rules, 2016 and Hazardous and Waste Management Transboundary Movement Rules, 2016.



8. Fact Finding Committee has visited and inspected the facility M/s Brundhavana Foundation, Sy.No.240, Sharan Sirsgi Village, Afzalpur Road, Tq and Dist. Kalaburagi on 13.03.2024.
9. As per the Board Office memo vide No. 1745, Dated: 20.07.2024, proceedings of the Fact Finding Committee was forwarded to RO, Kalaburagi and directed to take action based on the directions made in the Fact-Finding Committee report. Accordingly, the Environmental Officer, Regional Office, Kalaburagi has issued notice to the facility authority for submission of point wise compliance to Fact-Finding Committee report on 22.08.2024.
10. The Operator of facility have submitted reply to Fact-Finding committee observations to RO, Kalaburagi on 29.08.2024 and also replied on 31.08.2024, both the replies were not considered by the Regional Office, Kalaburagi stating that it is vague and not acceptable.
11. As per the Board Office directions vide Memo No. 1745 Dtd.20.07.2024, the facility was inspected by RO, Kalaburagi on 31.08.2024 to verify the compliances & observed the following non-compliances:
- As per the Rule 5 (c) of the BMW Rules, 2016 facility authorities have not implemented Bar Code system for handling the Bio Medical Waste.
 - They have not implemented the supply of non-chlorinated plastics to HCE's for collection of Bio Medical Waste in the respective color coded containers.
 - Not provided proper ventilation/partition for storage of untreated Red and Yellow bags collecting BMW.
 - Not provided impervious flooring for storage shed for storing the untreated glass vials.
 - Vehicle washing area is not provided impervious floor area and slopping towards ETP collection point.
 - They have not submitted performance evaluation study of ETP units to ensure proper treatment and recycling of treated effluent.
 - They have not explored the possibility of disposing the mutilated sharps to nearby steel and foundry units.
 - Not displayed the "Bio Hazard symbol sign board in hazardous waste storage shed.
 - Not labeled the Hazardous waste containing bags as per the schedule II of HWM Rules, 2016.
 - They have obtained CFO for 50 KVA DG set, during the inspection it is noticed that, they have installed 62.5 KVA DG set. Till today they have not obtained amendment for change in DG set rating from 50 to 62.5 KVA DG.
 - Not removed plant and machinery of old incinerator.
 - They have not registered vehicles earmarked for collection and transportation of Bio Medical Waste with KSPCB.
 - Not provided metaled roads inside the plant premises.
12. Based on the above non-compliances observed during inspection, the RO, Kalaburagi has submitted inspection report to RSEO, Kalaburagi & informed that the reply submitted by the operator of CBMWTF on 29.08.2024 & 31.08.2024 are vague and non-acceptable & recommended to issue 'Notice of Proposed directions' (NPD) under section 33(A) of Water Act, 1974 and under section 31 (A) of Air Act 1981 to the facility. Accordingly, the RSEO, Kalaburagi has issued Notice of Proposed Direction (NPD) to the facility on 09.09.2024 with the directions to take immediate compliance measures within 15 days time, failing which further action as per NPD will be taken.

13. In response, the unit authority has submitted compliance report along with photographs, to Board Office Dt: 23.09.2024.

14. Later, the unit was again inspected by the RO, Kalaburagi on 01.10.2024 and recommended to call the unit authorities for Personal Hearing at Board Office before confirming NPD. The Personal hearing was conducted at Head office on 19.11.2024. As per the proceedings of Personal Hearing, the Presiding Officer after hearing issued the following directions since the facility has not complied with the provisions of the BMW Rules and with the guidelines notified for Biomedical waste disposal.

1. To Withdraw/Cancel the combined Consent issued under Water and Air Acts to the CBMWTF for the period upto 30.06.2026.
2. To cancel the authorization issued for collection and disposal of biomedical waste under BMW Rules, 2016 for the period upto 30.06.2026.
3. To confirm the actions proposed in the Notice of Proposed Directions issued from RSEO, Kalaburagi.

The subject was placed in the State Level Enforcement Committee (SLEC) meeting held on 28.11.2024 and 29.11.2024 and as per the proceedings Dtd: 02.12.2024, the committee recommended to issue closure directions to the said CBMWTF. Accordingly, Board has issued the following Orders:

- i. Closure Directions under Section 33 (A) of the Water (Prevention and Control Pollution) Act, 1974, vide No. NO. PCB/278/CBMWTF/2016/2024-25/299 Dtd. 07.12.2024.
- ii. Closure Directions under Section 31 (A) of the Air (Prevention and Control Pollution) Act, 1981, vide No. NO. PCB/278/CBMWTF/2016/2024-25/300 Dtd. 07.12.2024.
- iii. Withdrawl of Consent Order under Section 27 of the Water (Prevention and Control Pollution) Act, 1974, vide No. NO. PCB/278/CBMWTF/2016/2024-25/156 Dtd. 07.12.2024.
- iv. Withdrawn Consent Order under Section 21 of the Air (Prevention and Control Pollution) Act, 1981, vide No. NO. PCB/278/CBMWTF/2016/2024-25/157Dtd. 07.12.2024.
- v. Cancellation of Authorization under Rule 10 of Bio-Medical Waste (Management and Handling) Rules, 1998 vide No. NO. PCB/278/CBMWTF/2016/2024-25/158Dtd. 07.12.2024

The copies of Closure Orders issued under both the Acts (Sl.No. i and ii as mentioned above) were served to the facility authorities by hand in person by the RO, Kalaburagi on 09.12.2024.

Subsequently, the facility authorities have submitted letter Dt: 10.12.2024, stating that from 10.12.2024 they have stopped the facility operation of Collection, Transportation and Treatment of BMW waste from HCE's of Kalaburagi District.

In order to dispose the Bio-Medical Waste generated from the Health Care Establishments of Kalaburagi District, the Deputy Commissioner and the Chairman of District Bio-Medical Waste Management Monitoring Committee, Kalaburagi has directed the adjacent Districts i.e., Yadgir and Bidar CBMWTF facilities to Collect, Transport, Treatment and Disposal of the Bio-Medical Waste generated from the HCE's of Kalaburagi District vide letter Dtd: 12.12.2024.

In the meanwhile, the Legal Section of Board Office has sent an e-mail Dtd. 13.12.2024 and directed the Regional Officer, Kalaburagi to inspect the premises and submit the report in detail showing violations and compliance in a clear manner.

Accordingly, the unit was inspected by the RO, Kalaburagi on 16.12.2024 wrt Appeal No. 72 of 2024 (SZ) and submitted report to Board Office on 17.12.2024. Further, the matter is postponed on 2.01.2025 with a direction to submit detailed inspection report.

Hence, the Board Office has issued a memo Dtd: 19.12.2024 and sent an e-mail directed the Regional SEO, Kalaburagi to inspect the premises and submit the inspection report along with the compliance report to closure order issued, consent issued under Water Act & Air Act & Authorization issued under Biomedical Waste Management Rules & if any.

Therefore, the unit was inspected by the Regional ZEO, Kalaburagi along with the Officers of Regional Office, Kalaburagi on 23.12.2024 and following observation are made.

1. The CBMWTF facility was not in operation and was closed on 10.12.2024.
2. There was no any kind of Bio medical waste seen in the premises.
3. There are no Biomedical Waste transportation vehicles in the facility premises.
4. The Facility do not have compound wall & is surrounded with barbed wire fencing.
5. The Incinerator ash is labeled & stored in 40 no's HDPE bags (weighing 30-40 kgs/bag capacity) in HW storage room, which is yet to be disposed to TSDF.
6. The facility has provided 5 KLD ETP for the treatment of liquid effluent generated & is not in operation.

Photographs taken during inspection are enclosed.

I. Compliance to Closure order:

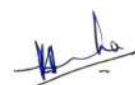
Sl. No.	Non-Compliances as per Closure Order	Observations made during inspection on 23.12.2024.
1	As per the Rule 5 (c) of the BMW Rules, 2016 facility authorities have not implemented Bar Code system for handling the Bio Medical Waste.	<p>CBMWTF authorities have informed that they have started the implementation of Bar-Coding system in the year 2021 and procured Barcode software during 22.02.2021 and submitted the Invoice Copy, which is enclosed as <u>Annex-1</u>.</p> <p>They further informed that they have conducted training programme to HCE's on Bar coding system by Expertise during April 2021. Also submitted letter to RO, KLB during Sept 2022 & Jan 2023 for extending support in implementation of Bar- Coding System & conducting training programme to HCE's.</p> <p>CBMWTF authorities further informed that, they have already registered to Centralized Bar-coding system developed by CPCB. But, the members of HCE's have not co-operated and hence, the implementation of bar coding system by the HCE's was kept on hold.</p>

		<p>The CBM¹⁵WTF authorities also informed that, in the year 2022, they have purchased advanced new bar coding software and submitted the Purchase order, <u>which is enclosed as Annex-2</u>. Further informed that they have conducted Training programme for HCE's on 1.02.2023 and till date about 55 HCE's have adopted the bar code system & submitted the list of HCE's, <u>which is enclosed as Annex-3</u>.</p> <p>Also informed that Unique Number for individual HCE's is not being provided for registration to Centralized Barcoding system by SPCB & in this regard they have submitted request letter to Board Office.</p>
2	<p>They have not implemented the supply of non chlorinated plastics to HCE's for collection of Bio Medical Waste in the respective color coded containers.</p>	<p>CBMWTF authorities informed that, as per Rule 5 , sub rule (n) of the BMW Rules, 2016 which provides that the operator of CBMWTF to supply non-chlorinated plastic coloured bags to the occupier on chargeable basis, if required.</p> <p>Further informed that, however they are providing non chlorinated bags to hospitals on Chargeable basis. They have finalized one of BMW bag supplier namely 'Shreya Plasto' & supplied non-chlorinated plastic bags to non-bedded HCE's at the cost of Rs. 105 /kg in the yr 2021 and Rs. 130/kg during yr 2024, to those HCE's which asks for it. They submitted the Acceptance letter by Shreya Plasto, <u>which is enclosed as Annex-4</u>.</p>
3	<p>Not provided proper ventilation/partition for storage of untreated Red and Yellow bags collecting BMW.</p>	<p>CBMWTF authorities have provided a separate closed storage room with partition for storage of untreated Red and Yellow bags used for collection of Bio Medical Waste.</p> <p>They made arrangement of 3 No's ventilation for the storage room. <u>Photograph enclosed.</u></p>
4	<p>Not provided impervious flooring for storage shed for storing the untreated glass vials.</p>	<p>CBMWTF authorities have provided the temporary shed with Shahabad stone flooring for the storage of untreated glass vials. <u>Photograph enclosed.</u></p>
5	<p>Vehicle washing area is not provided impervious floor area and slopping towards ETP collection point.</p>	<p>The CBMWTF authorities has provided impervious floor area and slopping towards ETP collection point. <u>Photograph enclosed.</u></p>
6	<p>They have not submitted performance evaluation study of ETP units to ensure proper treatment and recycling of treated effluent.</p>	<p>CBMWTF authorities have submitted analysis report of ETP regularly to Regional Office, Kalaburagi and submitted the ETP performance evaluation self-study papers to RO, Kalaburagi on 23.12.2024. They submitted the copy, <u>which is enclosed as Annex-5</u>.</p> <p>However, they informed that they will submit the evaluation study of ETP later, as the facility is non-operational.</p>

7	They have not explored the possibility of disposing the mutilated sharps to nearby steel and foundry units.	The CBMWTF authorities have informed that, there are no nearby Foundry/Steel units for the disposal of the mutilated sharps and hence they are disposing to the same to Sharp pits provided at the facility. They have provided total 5 Sharp pits, in which 3 are completely full and 2 are in operation. <u>Photograph enclosed.</u>
8	Not displayed the "Bio Hazard symbol sign board in hazardous waste storage shed.	The CBMWTF authorities have provided "Bio Hazard symbol sign board in hazardous waste storage shed. <u>Photograph enclosed.</u>
9	Not labeled the Hazardous waste containing bags as per the schedule II of HWM Rules, 2016.	The CBMWTF authorities have labeled the Hazardous waste containing bags as per the Schedule II of HWM Rules, 2016. <u>Photograph enclosed.</u>
10	They have obtained CFO for 50 KVA DG set, during the inspection it is noticed that, they have installed 62.5 KVA DG set. Till today they have not obtained amendment for change in DG set rating from 50 to 62.5 KVA DG.	The CBMWTF authorities have submitted intimation letter to the RO, Kalaburagi regarding change of DG Set capacity from 50 KVA to 62.5 KVA, on 25.2.2022. <u>Copy submitted is enclosed as Annex-6.</u> But not obtained amendment for change in DG set rating from 50 to 62.5 KVA DG. However, the operator of facility informed that they submitted Form-1 Appln under Air Act by mentioning DG Set capacity of 62.5 KVA and produced the Form-I Appln, Dt: 14.09.2024, <u>which is enclosed as Annex-7.</u> Appln is Pending at BO.
11	Not removed plant and machinery of old incinerator.	The CBMWTF authorities have already removed the plant and machinery of old incinerator, which was kept as standby. <u>Photograph enclosed.</u>
12	They have not registered vehicles earmarked for collection and transportation of Bio Medical Waste with KSPCB.	The CBMWTF authorities have informed that, they are having total 7 No's of vehicles for collection and transportation of Bio Medical Waste. They informed that they have submitted request letter to RO, Kalaburagi for updating Vehicle details, Dt: 22.03.2024. <u>Copy is enclosed as Annex-8.</u> Also submitted Appln in Form-I with Vehicle details Dt: 14.09.2024 to RO, Kalaburagi, <u>which is enclosed as Annex-7.</u> Appln is Pending with BO.
13	Not provided metaled roads inside the plant premises.	The CBMWTF authorities have provided the metal road near old incinerator room, waste storage room, vehicle washing platform, office room. But they have not provided metal road towards ETP.

17
II. Point wise Compliance to the Consent Conditions issued under Water Act & Air Act, vide Order AW-321984Dtd. 04/12/2020 :

Sr. No	Consent Conditions.	Observations made on 23.12.2024
1.	The discharge from the premises of the occupier shall pass through the terminal manhole/manholes where from the Board shall be free to collect samples in accordance with the provisions of the Act or Rules made there under.	The CBMWTF authorities have provided terminus to collect the samples in accordance with the provisions of the act and rules made as under.
2(a).	The Sewage /domestic effluent shall be treated in the septic tank and with soak pit. No overflow from the soak pit is allowed. The septic tank and soak pit shall be as per IS 2470 Part-I and Part-II	The CBMWTF authorities have provided septic tank and soak pit for treating the domestic sewage generated from the bathrooms etc. and the septic tank is cleaned once in a year.
2(b).	The treated sewage effluent discharged shall conform to the standards specified in Annexure-I	There is no discharge of treated sewage effluent.
3(a).	The trade effluent generated in the industry shall be treated in the ETP and the treated effluent shall conform to the standards stipulated by the Board in Annexure-I.	The CBMWTF authorities have provided ETP of capacity 5KLD for the treatment of trade effluent and the treated effluent will be recycled to scrubber.
3(b).	The trade effluent shall be handed over to CETP and maintain logbook for effluent generated and sent every day.	In view of observation to 3(a), handing over of trade effluent to CETP is not applicable. The CBMWTF authorities have established own 5 KLD ETP within the plant premises and have maintained log book for the raw effluent and treated effluent generated.
4.	The applicant shall install flow measuring / recording devices to record the discharge quantity and maintain the record.	The CBMWTF authorities have provided magnetic flow meter at the water intake point and at ETP outlet point and have also maintained records.
5.	The applicant shall not change or alter either the quality or the quantity or the place of discharge or temperature or the point of discharge without the previous consent/ permission of the Board.	Complied.
6.	The applicant shall not allow the discharge from the other premises to mix with the discharge from his premises. Storm water shall not be allowed to mix with the effluents on the upstream of the terminal manhole where the flow measuring devices are installed.	The CBMWTF authorities have constructed concrete drains within the premises for carrying raw effluent to the ETP and there is no any kind of industries located adjacent/surrounding the facility and hence, there is no mixing of effluent with the other industrial effluent.
7.	The daily quantity of domestic effluent and trade effluent from the industry shall not exceed the limits as indicated in the consent order:	Complied.



8.	The applicant shall discharge the effluents only to the place mentioned in the consent order and discharge of treated/untreated outside the premises is not permitted.	Complied.
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B. EMISSIONS		
1.	<p>Emissions: The discharge of emissions from the premises of the Applicant shall pass through the air pollution control equipment and discharge through stacks / chimneys mentioned in Annexure – II where from the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made there under. The tolerance limits of the constituents forming the emissions in each of the stacks shall not exceed the limits laid down in Annexure-II.</p>	<p>The CBMWTF authorities have provided the stack of height 30mtrs AGL with wet scrubber to Incinerator of capacity 50 Kg/hr.</p> <p>They informed that they are conducting Stack monitoring of incinerator through the MOEF Accredited lab every month and produced the latest A/R, <u>which is enclosed as Annex-9</u>.</p>
2.	The applicant shall provide port holes for sampling the emission, access platforms for carrying our stack sampling, electrical points and all other necessary arrangements including ladder as indicated in Annexure-II .	The CBMWTF authorities have made port holes and platform with a ladder to the stack and have also provided electrical points and all other necessary arrangement for carrying the stack monitoring as per the consent order.
3.	The applicant shall upgrade/Modify/replace the control equipment with prior permission of the board.	Complied.

C. MONITORING AND REPORTING:		
1.	The applicant shall get the samples of effluents and emissions collected and get them analyzed once a month/either by in house monitoring laboratory or through EP approved laboratories for the parameters as indicated in Annexure I and II.	The CBMWTF authorities are analyzing both effluent samples and emission samples every month through MOEF accredited labs for the parameters as per the Consent order.
2.	The applicant shall maintain log books to reflect the working condition of pollution control systems and also self monitoring results and keep it open for inspection.	Complied.
D. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL		
1.	The applicant Shall Segregate solid waste from Hazardous waste, Municipal Solid waste and store it properly till treatment/disposal without causing pollution to the surrounding Environment.	The CBMWTF authority receives Bio Medical Waste, same is subjected to incineration and ash generated (hazardous waste) is collected, labeled and stored in separate room and handed over to TSDF at Yadgir District.
2.	The solid waste generated shall be handled and disposed by scientific methods without causing eye sore to the general public and to the surrounding environment.	Complied.

E.	NOISE POLLUTION CONTROL	
1.	The Applicant shall ensure that the ambient noise levels within its premises shall not exceed the limits i.e 75,dB(A) Leq during day time and 70 dB(A) Leq during night time as specified in under the Air(Prevention and control of Pollution) Act,1981.	The CBMWTF authorities have monitoring ambient noise levels through the MOEF accredited Lab as per the consent order.
F.	HAZARDOUS WASTE (MANAGEMENT HANDLING AND TRANSBOUNDRY MOVEMENT) RULES 2016	
1.	The applicant shall comply with the provisions of the Hazardous wastes (Management, Handling and Transboundary Movement) Rules 2016.	The Ash (Hazardous Waste) generated from the incinerator is collected in labeled bags and are stored in separate room without effecting to surrounding environment and same will be handed over to TSDF at Yadgir.

G	GENERAL CONDITIONS:	
1.	The applicant shall not allow the discharge from the other premises to mix with the discharge from his premises.	Complied.
2.	The applicant shall promptly comply with all orders and instructions issued by the board from time to time or any other officers of the Board duly authorized in this behalf.	Complied.
3.	The Applicant shall set up Environmental Cell comprising of qualified and competent personnel for complying with the conditions specified.	Complied.
4.	The board reserves the right to review, impose additional conditions, revoke, change or alter terms and condition of this consent.	Complied.
5.	The Applicant shall forthwith keep the Board informed of any accidental discharge of emissions/effluents into the atmosphere in excess of the standards laid down by the Board. The applicant shall also take corrective steps to mitigate the impact.	Complied.
6.	The applicant shall provide alternate power supply sufficient to operate all the pollution control equipments.	They have provided the DG set of capacity 62.5 KVA as alternative power supply to the pollution control equipment in case of power failure.
7.	The entire premises shall be always kept clean. The effluent holding area, inspection chambers, outlets, flow measuring points should made easily approachable.	Partially complied. The surrounding area of ETP is not kept clean and there is no proper approach Road.
8.	The applicant shall display the consent granted in a prominent place for perusal of the inspecting officers of the Board.	Complied.
9.	The Applicant, his heirs, legal representatives or assigns shall have no claim what so ever to the continuation or renewal of this consent after the expiry of the period of the Validity of consent.	Complied.

10.	The Applicant shall make an application for consent for subsequent period at least 45 days before expiry of this consent.	20 Complied.
11.	The applicant shall develop and maintain adequate green belt all around the periphery.	Complied.
12.	The applicant shall provide rain water harvesting system and shall provide proper storm water management system.	Not complied.
13.	This consent is issued without prejudice to any court cases pending in any Hon'ble court.	Complied.
14.	The applicant shall furnish the Environmental Statement for every financial year ending with 31st March in Form V as per Environment (Protection) Rule 1986. The statement shall be furnished before the end of September.	Complied.
15.	The applicant shall display flow diagram of the pollution control system near the pollution control system/s.	Complied.

<u>ADDITIONAL CONDITIONS</u>		
1	The treated effluent in the ETP shall be re-circulated back into the process.	The treated effluent will be recycled into the process especially to the scrubber.
2	Incinerator ash and ETP sludge shall be disposed to TSDF and shall obtain the authorization under the HWM Rules, 2016 immediately	The Incinerator Ash (Hazardous Waste) and ETP sludge generated from the unit are collected in bags, labeled and stored in separate room without effecting to surrounding environment and same will be handed over to TSDF at Yadgir.
3	The applicant shall maintain the temperature of Primary and Secondary chamber of incinerator above 800° C and 1200°C respectively at all times.	Complied.
4	The applicant shall adopt bar coding system of waste bags with color coding at all times.	CBMWTF authorities have informed that, they have adopted bar coding system in the year 2021. The members HCE's have not co-operated and hence, the adaptation bar coding system by the HCE's was failed. The CBMWTF authorities have also informed that, in the year 2022, they have purchased advanced new bar coding software and till date about 55 HCE's have adopted the bar code system till date and have provided colour coding system.
5	The applicant shall enter the data w.r.t Covid BMW in the CPCB tracking software/app at all times without fail.	Complied.
6	The applicant shall comply with Hon'ble NGT Direction in OA.No.72/2020	Complied.

III. Point wise Compliance to the Authorization conditions issued under Bio-Medical Waste Management Rules, 2016 vide Order 377 Dtd. 04/12/2020:

Sr. No	Authorization Conditions.	Observations made on 23.12.2024
1.	The applicant shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made there under.	They are complying with the provisions of the Environment Protection Act 1986 and the rules made there under.
2	The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.	Complied.
3	The person authorized shall not rent, lend, sell, transfer or otherwise transport the biomedical wastes without obtaining prior permission of the prescribed authority.	Complied.
4	Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.	The facility authorities have accepted the same & informed that they have not changed any equipment or working condition as mentioned in the application.
5	It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.	Complied.
6	6. Applicant shall take all necessary steps to ensure that bio-medical waste is handled without any adverse effect to human health and the environment and in accordance with these rules.	Complied.
7	Applicant shall make a provision within the premises for a safe, ventilated and secured location for storage of segregated biomedical waste in colored bags or containers in the manner as specified in Schedule I of the Bio-Medical Waste Management Rules, 2016.	Complied. They have provided the separate rooms for storing treated and untreated Bio Medical Waste at the facility. They have also provided a cold storage room to storing the human anatomical waste temporarily.
8	Applicant shall ensure that there shall be no secondary handling, pilferage of recyclables or inadvertent scattering or spillage by animals and the bio-medical waste from such place or premises shall be directly transported in the manner as prescribed in these rules to the common bio-medical waste treatment facility or for the appropriate treatment and disposal, as the case may be, in the manner as prescribed in Schedule I the Bio-Medical Waste Management Rules, 2016.	Complied. They have undertaking the measures to transport the Bio Medical Waste from individual HCE's to CBMWTF without any secondary handling pilferage.
9	Applicant shall pre-treat the laboratory waste, microbiological waste, blood samples and	Not Applicable.

	blood bags through disinfection or sterilization on-site in the manner as prescribed by the World Health Organization (WHO) or National AIDs Control Organization (NACO) guidelines and then sent to the common bio-medical waste treatment facility for final disposal;	22
10	Applicant shall phase out use of chlorinated plastic bags, gloves and blood bags within two years from the date of notification of these rules;	Partially Complied. The facility authority informed that they are educating hospitals for usage of non-chlorinated plastic bags while handing over the bag.
11	Applicant shall dispose solid waste other than bio-medical waste in accordance with the provisions of respective waste management rules made under the relevant laws and amended from time to time;	Complied. They are disposing only Bio Medical Waste in accordance with the provision of BMW rules 2016.
12	Applicant shall not to give treated bio-medical waste with municipal solid waste;	Complied. They are not handling any Municipal Solid Waste.
13	Applicant shall provide training to all its health care workers and others, involved in handling of bio medical waste at the time of induction and thereafter at least once every year and the details of training programmes conducted, number of personnel trained and number of personnel not undergone any training shall be provided in the Annual Report;	The facility authority informed that they have undertaken in-house and public training session at conference halls and awareness programs to the all the Health Care workers and Hospitals by expert teams from different organizations from October 2020 till date. The latest training was organized by EMPRI on 04-10-2024. They submitted the details of awareness/ training programs conducted by the facility, which is enclosed as <u>Annex-10.</u>
14	Applicant shall immunize all its health care workers and others, involved in handling of bio medical waste for protection against diseases including Hepatitis B and Tetanus that are likely to be transmitted by handling of bio-medical waste, in the manner as prescribed in the National Immunization Policy or the guidelines of the Ministry of Health and Family Welfare issued from time to time;	The facility authority informed that, all the health care workers who are involved in handling of Bio Medical Waste have been immunized with Hepatitis B every 6 months. And the Medical test is conducted every year. The immunization records and health records are maintained at the facility. The details submitted are enclosed as <u>Annex-11.</u>
15	Applicant shall establish a Bar- Code System for bags or containers containing bio-medical waste to be sent out of the premises or place for any purpose within one year from the date of the notification of these rules;	CBMWTF authorities have informed that, they have adopted bar coding system in the year 2021. The members HCE's have not co-operated and hence, the adaptation bar coding system by the HCE's was failed. The CBMWTF authorities have also informed that, in the year 2022, they have purchased advanced new bar coding software and till date about 55 HCE's have adopted the bar code system and have provided colour coding system.
16	Applicant shall ensure segregation of liquid chemical waste at source and ensure pre-	Not Applicable.

	treatment or neutralization prior to mixing with other effluent generated from health care facilities:	
17	Applicant shall ensure treatment and disposal of liquid waste in accordance with the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974);	The trade waste generated from the washing section, waste water from the scrubber, waste water generated from the vehicle washing section, washing of the other equipment and the floor wash is taken to the ETP of capacity 5KLD for treatment and then recycled back to the scrubber.
18	Applicant shall ensure occupational safety of all its health care workers and others involved in handling of biomedical waste by providing appropriate and adequate personal protective equipments;	Complied. Employees are provided with PPE like Gloves, gumboots, Mask, Heat resistance jacket, helmet etc. who are involved in handling of Bio Medical Waste. They have provided First -Aid Boxes in all the treatment equipment rooms for any emergency. They have also tied up with Hospital and Ambulance Services in case of any emergency.
19	Applicant shall conduct health check up at the time of induction and at least once in a year for all its health care workers and others involved in handling of bio- medical waste and maintain the records for the same;	The facility authorities have informed that Health Checkup for all the employees is done once in a year. Health Fitness Certificate for the employee is obtained from The Government Hospital during their induction process.
20	Applicant shall maintain and update on day to day basis the bio-medical waste management register and display the monthly record on its website according to the bio-medical waste generated in terms of category and colour coding as specified in Schedule I the Bio-Medical Waste Management Rules, 2016;	Complied. They have maintained Bio Medical Waste collection, treatment and disposal Register and updated the same data in the website: www.brundhavanafoundation.com as per the BMW rules 2016.
21	Applicant shall report major accidents including accidents caused by fire hazards, blasts. during handling of biomedical waste and the remedial action taken and the records relevant thereto, (including nil report) in Form I to the prescribed authority and also along with the annual report;	Till date, the facility authority has not submitted any report on major incident caused, to BO.
22	Applicant shall make available the annual report on its web-site and all the health care facilities shall make own website within two years from the date of notification of these rules:	Complied. All the necessary details are published in the website: www.brundhavanafoundation.com
23	Applicant shall inform the prescribed authority immediately in case the operator of a facility does not collect the bio-medical waste within the intended time or as per the agreed time;	Not Applicable.
24	Applicant shall establish a system to review and monitor the activities related to bio-	The facility authority informed that they have formed the committee for monitoring the

	medical waste management, either through an existing committee or by forming a new committee and the Committee shall meet once in every six months and the record of the minutes of the meetings of this committee shall be submitted along with the annual report to the prescribed authority and the healthcare establishments having less than thirty beds shall designate a qualified person to review and monitor the activities relating to bio-medical waste management within that establishment and submit the annual report;	24 Environmental related issues at the facility comprising of expert members in the field of Environmental Science and Medical Background. They are meeting once in every six months for improvising the services and process. But, they have not produced any kind of document in this regard.
25	Applicant shall maintain all record for disposal of biomedical waste for a period of five years.	Complied. The treatment facility was managed and handled by the operator since 14 th of October 2020 and since then they are maintaining the records of disposal of BMW.
26	The applicant shall immediately adopt bar coding system for Bio medical waste.	CBMWTF authorities have informed that, they have adopted bar coding system in the year 2021. The members HCE's have not co-operated and hence, the adaptation bar coding system by the HCE's was failed. The CBMWTF authorities have also informed that, in the year 2022, they have purchased advanced new bar coding software and till date about 55 HCE's have adopted the bar code system and have provided colour coding system.
27	The applicant shall aside by the direction of the NGT Order in case of O.A No.72/2020.	Complied.
28	The applicant shall update COVID BMW data in CPCB tracking software immediately.	Complied. The Covid Bio Medical waste details are updated in the COVID BMW Software for all the dedicated Covid-19 Health Care Facilities. They have implemented 100% covid-19 application designed by CPCB.

IV. **Compliance to the CPCB Revised Guidelines - 2016 for Common Bio-medical Waste Treatment and Disposal Facilities are as follows:**

Sl. No.	Conditions	Observation on 23.12.2024.
1	The pit should be covered with a heavy concrete slab with a provision of galvanized steel pipe projecting about 1.5 meters above the slab, with an internal diameter of up to 50 mm or 1.5 times the length of vials, whichever is more.	Partially Complied. The CBMWTF authorities have provided 5 no's of galvanized steel pipe projecting above the plain ground. Concrete slab not provided. <u>Photograph enclosed.</u>
2	pH meter so as to know pH level of treated water as well as pH level of treated water used for recirculated or recycling in APCD	The CBMWTF authorities informed that they use mobile digital pH meter (1 No) for the measurement of pH level of treated water as

	attached with the incinerator or any utility within the CBWTF.	25 well as pH level of treated water used for recirculation or recycling in APCD. <u>Photograph enclosed.</u>
3	A 'magnetic flow meter' should also be fitted at all the water supply extraction points of the CBWTF as well as the outlet to know the total wastewater treated for further end use or discharge	Partially Complied The CBMWTF authorities have provided 2 no's of magnetic flow meter, one at the water intake point and another at ETP outlet point.
4	The colored containers may be sent to the respective treatment equipment by using suitable closed type of conveyance	The CBMWTF authorities have got 3 no's of pull carts with covering for the transportation of the Bio-Medical Waste. <u>Photograph enclosed.</u>
5	All the existing CBWTFs shall develop own website by 27.03.2017	Complied. The facility has developed a website during 2021 & same is mentioned in the Annual report of 2021. <u>Copy enclosed as Annex-12.</u>
6	All the CBWTF operators should also be provided with stand by treatment equipment especially incinerator/plasma pyrolysis/autoclave (or) alternately MoU made with the nearby CBWTF (located within the State/UT) shall be submitted to the respective SPCB/PCC,	Partially Complied The CBMWTF authorities have installed 1. Incinerator of 50Kg/Hr – Only 1No (No stand-by) 2. Autoclave of 100 Ltrs/cycle - 2 No's (Out of which 1 No standby)



**SENIOR ENVIRONMENTAL OFFICER
ZONAL OFFICE, KALABURAGI**

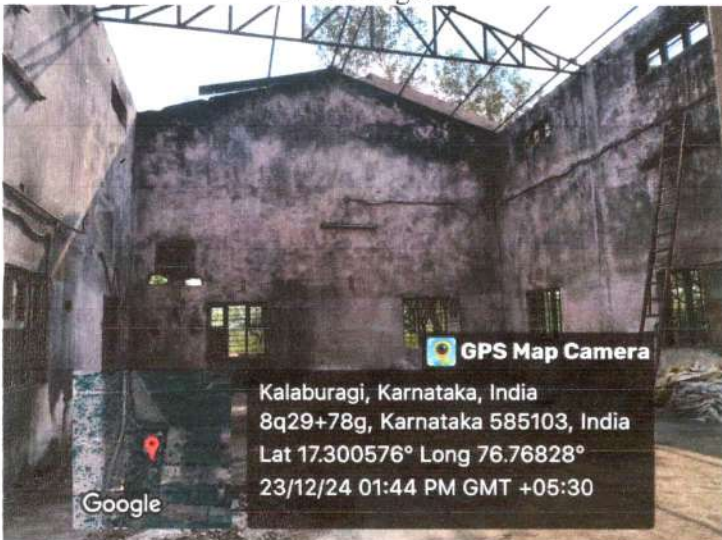
Photographs of M/s Brundhavana Foundation (CBMWTF), Sy.No.139, Sharana Sirasagi Village, Afzalpur Road, Tq & Dist: Kalaburagi taken during inspection on 23.12.2024



Entrance gate



Office room



Old incinerator room



Old incineration room



Untreated waste storage Room



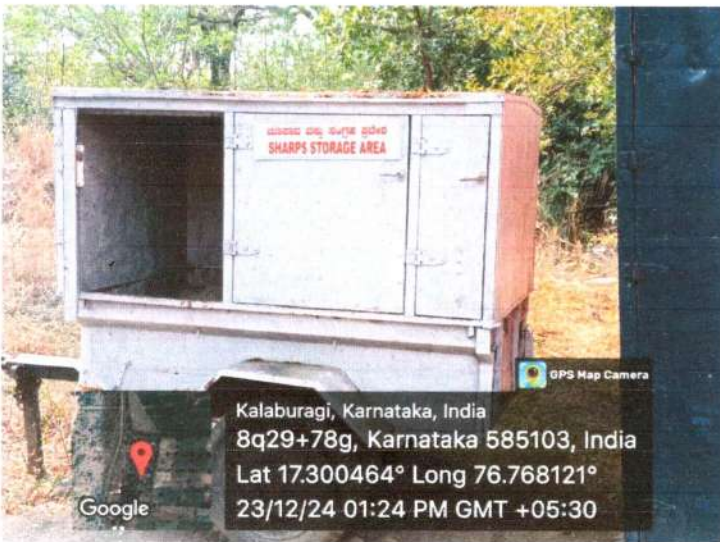
Vehicle washing yard



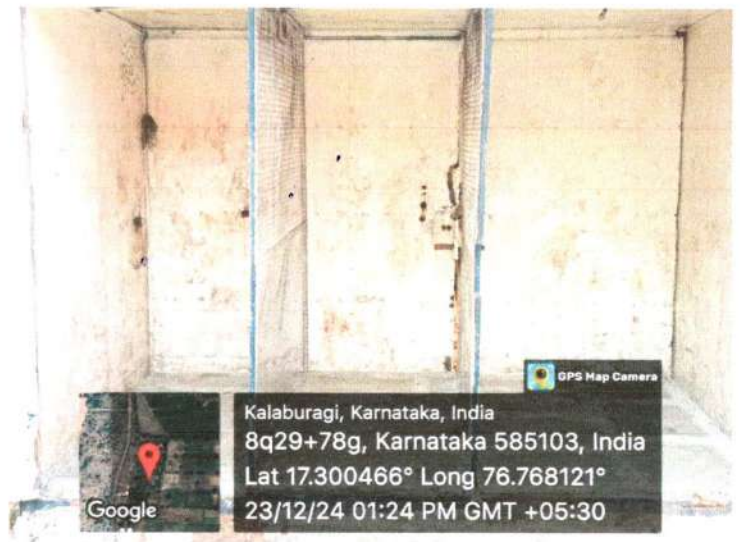
Autoclave room



Hazardous waste storage room



Sharps storage area



Glass vials storage shed



DG Set room



Autoclaves



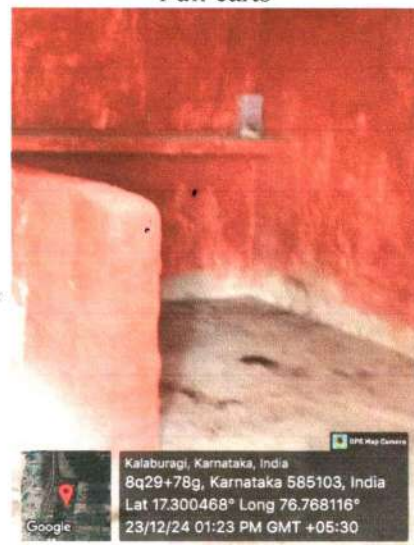
Incinerator



Pull carts



Cold storage room



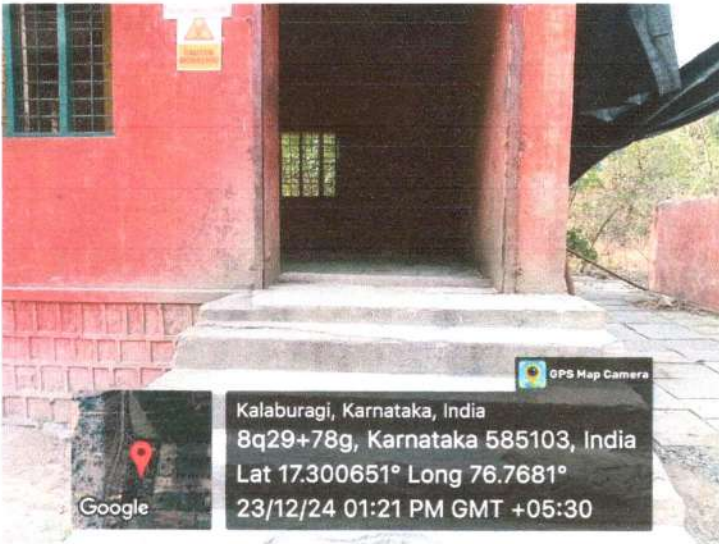
Partition for untreated Yellow and Red bags



Ventilation for untreated storage room



Ventilation for untreated storage room



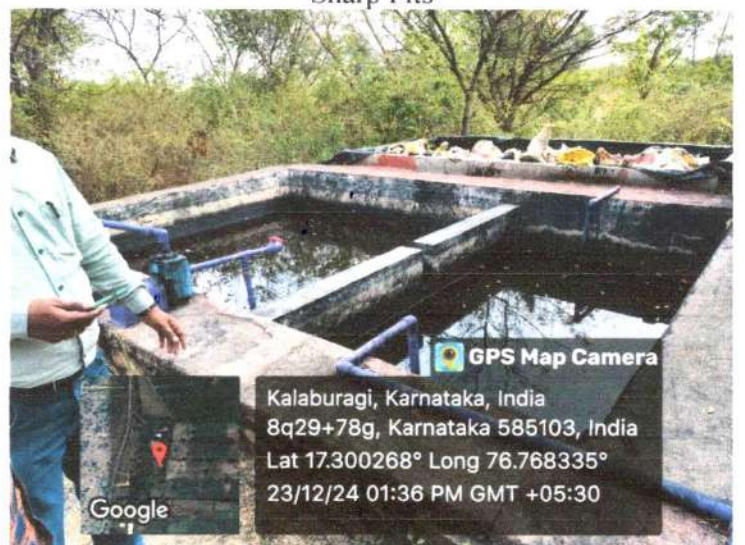
Ventilation for untreated storage room



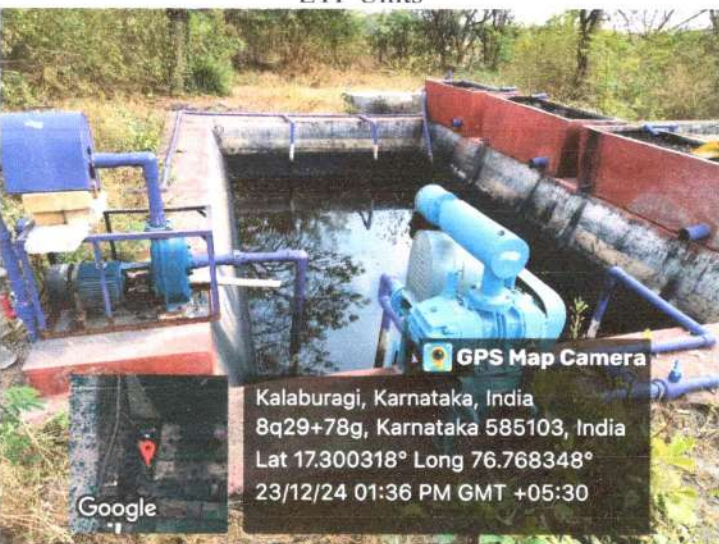
Sharp Pits



ETP Units



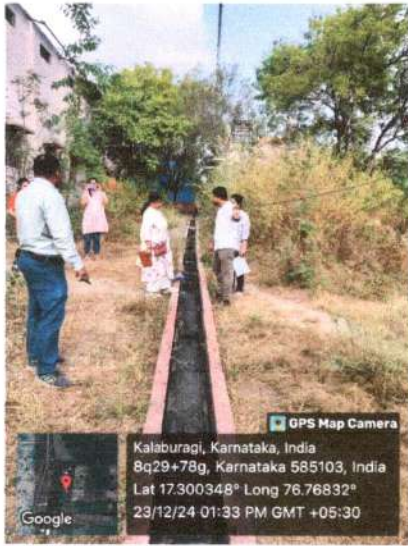
ETP Units



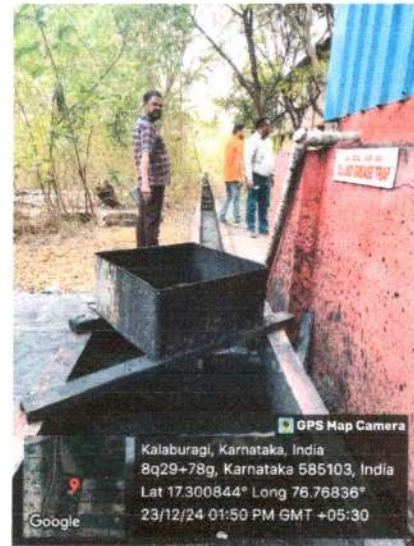
ETP Units



ETP Units



Drain to ETP inlet



Oil and Grease trap



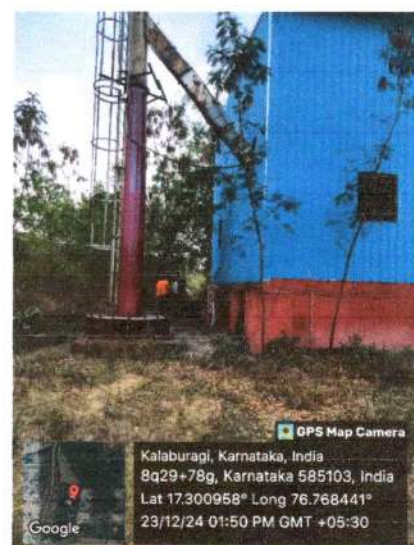
Fire extinguisher and First aid kit



Glass disinfection pit



Stack with port hole and platform




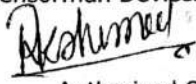
Stack with ladder



Plastic Shredder



Digital pH meter

TAX INVOICE						
Dipani Sensorman Devices Pvt Ltd M.No. 388Pirangut,Ganesh Nagar Pune- 412115. MAHARASHTRA. Phone -7588820541 GST NO. 27AAHCD0712C1Z9 PAN NO. AAHCD0712C Email - care@sensorman.in						
To, Billing address SHREYA METALS B2/104, Lane No 2, Tingare Nagar Pune 411015 Maharashtra Shipping address Brundavan Foundation, Opp Jawali Residence , near Aiwan- E-Shahi Guest house Aiwan-E-Shahi Road Kalaburagi - 585102 GSTIN : 27AOFPP0464C1Z6				Invoice no - SD-11 Invoice Date : <u>22/02/2021</u> Challan no- NA Challan date- NA PO No.: 2021-189 PO date:- 28/01/2021 PO date:- 28/01/2021 Dispatch Mode- By Courier		
Payment Terms : 30% advance , 70% against PI.						
Sr.	Item & Description	HSN	Unit	Rate	QTY	Amount
1	Scan/Rescan Barcode System With Battery & Printer Barcode System	8471	no	21650	3	64950
2	Weighing Scale	8471	no	3500	3	10500
3	Usb Barcode Scanner	8471	no	1850	3	5550
4	Web App	8471	no	2500	3	7500
5	Insurance		no	250	1	250
6	Shipment		no	2030	1	2030
TOTAL					0	90780
Bank Details BANK NAME : ICICI BANK BRANCH : MIT BRANCH BANK ADDRESS : BANDAL SPACES, POUD ROAD, KOTHRUD, PUNE : 411038, MAHARASTRA BANK RTGS/NEFT IFSC CODE : ICIC0006493 A/C NO. : 649305500770				Less % 0 After dis. 90780 CGST(9%) 8170.2 SGST(9%) 8170.2 Net Amount 107120.4		
For, Dipani Sensorman Devices Pvt Ltd  Authorized Signatory.						
Acceptance of this invoice will considered as acceptance of "Legal term for payment " stated above . In case of delayed to diposite paymnet in back account will subject to Judicial inquiry.warranty not valid if payment delay.						

PURCHASE ORDER

Invoice To Brundhavana Foundation 1-1165/12/B/FF/1, PDA College Deshmukh's Complex, Alwan-E-Shahi Road Kalaburagi Kalaburagi-585102 GSTIN/UIN 29AAETB1215C1ZB State Name Karnataka Code 29 E-Mail brundhavanafoundation@gmail.com		Voucher No. BFK/PO/22-23/13		Dated 17-May-2022		
Supplier Aeriesys Tech PAN/IT No State Name Karnataka, Code : 29		Supplier's Ref./Order No. BFK/PO/22-23/13		Mode/Terms of Payment Online		
		Despatch through		Other Reference(s)		
		Despatch through		Destination Brundhavana Foundation		
		Terms of Delivery 1. Delivery: 6 Weeks 2. Additional Charges: Google Map, Domain, SSL Certificate 3. Payment: 50% in Advance with Order, Rest 50% After Developing Application 4. Additional Requirements: If Any Additional Requirements Or Changes Made Are Extra. 5. UAT: Max 4 Revisions (User Acceptance Testing) 6. GST: Extra - 18%				
Sl No	Description of Goods	Due on	Quantity	Rate	per	Amount
1	1. Web & Mobile App Development	29-Apr-2022	1 no's	1,57,250.00	no's	1,57,250.00
Total			1 no's			₹ 1,57,250.00
Amount Chargeable (in words) INR One Lakh Fifty Seven Thousand Two Hundred Fifty Only						E. & O.E
Company's PAN : AAETB1215C		for Brundhavana Foundation				

This is a Computer Generated Document



LIST OF HOSPITALS REGISTERED FOR BARCODING		
Sl no	Date of Registration	HCE Name
1	15/02/23	Chirayu Hospital
2	03/03/23	Basaweshwar Hospital
3	03/03/23	Indira IVf
4	16/03/23	Bahamani Critical Care
5	16/03/23	Gulbarga Heart Foundation
6	17/03/23	Mudda Multispeciality Hospital
7	18/03/23	Inamdar Multispeciality Hospital
8	20/03/23	Vaatslya Life Hospital
9	24/03/23	HCG cancer Hospital
10	25/03/23	Jeevika Hospital
11	29/03/23	Care Zone Hospital
12	19/04/23	AmrutSparsha Hospital
13	26/04/23	Virat Diabetics
14	09/05/23	Bushra Hospital
15	12/05/23	Matruchaya Hospital
16	12/05/23	Bilva Hospital
17	25/05/23	OHC Vasavadatta
18	13/07/23	BM Max Multispeciality Hospital
19	19/07/23	Dhanvantri Occupational Health Center
20	18/08/23	Jeevan Care Maternity & General Hospital
21	20/08/23	Kadali Siri Hospital
22	02/09/23	Sharnbasva Ayurvedic Hospital
23	05/09/23	Ustad Kidney Care and Multispeciality Hospital
24	01/11/23	Arogya Life Care Hospital
25	02/11/23	Bellad Unity Multispeciality hospital
26	13/11/23	Sangameswar teaching Hospital
27	15/11/23	KBN teaching & General Hospital
28	17/11/23	Arogya hospital
29	20/11/23	Ketaki Sangameswar Hospital
30	20/11/23	Angel Childrens Hospital
31	20/11/23	Samarth JJ Hospital
32	22/11/23	United Brothers Health Care Services Pvt Ltd
33	22/11/23	Vaibhavi Hospital
34	23/11/23	Sharadambe Multispeciality
36	23/11/23	Rudrawadi Hospital
37	23/11/23	Al-Badar Dental College
37	23/11/23	CHC Hebbal
38	29/11/23	Girish Kidney Foundation
39	29/11/23	Sri Mallikarjun HHospital



Date: 05-04-2021

To,
The Managing Director,
Brundhavana Foundation
Kalaburagi

Subject: Acceptance of proposal for supply of Non-Chlorinated Bags.

Respected Madam/Sir,

It would be pleasure to be associated with Brundhavana Foundation for the supply of Non chlorinated bags. We shall be deputing two of our employees and request management to provide space for our employees and storage space for maintaining inventory, support in supplying of the bags from your vehicles. The employee salary will be borne by the Shreya Plasto Management .

We also would like to inform that, we are happy to provide the Bio Medical Waste Bags for free of cost if any FREE camps are organised.

Thanking You,

With regards



Shreya Plasto.





No: BFK/24-25/PCB/036

Date: 23-12-2024

To,
The Environmental Officer,
Regional office, Karnataka State Pollution Control Board,
Kalaburagi.

Subject: Submission of Performance Evaluation Study of Effluent Treatment Plant at CBMWTF.

Respected Sir,

Below are the details of Performance Evaluation Study of the Effluent Treatment Plant 5KLD.

- 1) **Definition:** ETP (Effluent Treatment Plant) is a process design for treating the industrial waste water for its reuse or recycle.
- 2) **Need of ETP:**
 - To clean industry effluent and recycle it for further use.
 - To reduce the usage of fresh/potable water in Industries.
 - To cut expenditure on water procurement.
 - To meet the Standards for emission or discharge of environmental pollutants from various Industries set by the Government and avoid hefty penalties.
 - To safeguard environment against pollution and contribute in sustainable development.

3) **Process:**

Effluent water from the scrubber enters the effluent treatment plant and goes through several processes before effluent is recycled back to the scrubber. The effluent treatment plant process includes the following stages:



Stage 1: Preliminary Treatment: Its objective is physical separation of large sized contaminants. This level/ process include:

- * **Screening:** This is the first unit operation that occurs in waste water treatment plants. A screen is a device with uniform openings and its purpose is to remove large floating solids.
- * **Sedimentation:** It is a physical water treatment process using gravity to remove suspended solids from water.
- * **Clarifiers:** These are tanks built with mechanical means for continuous removal of solids being deposited by sedimentation before biological treatment.

Stage 2: Primary Treatment: Its aim is removal of floating and settleable materials such as suspended solids and organic matter. In this treatment both physical and chemical methods are used. It includes:

- * **Flocculation:** Flocculation is a physical process and does not involve the neutralization of charge. It involves the addition of destabilized particles together into large aggregates so that they can be easily separated from the water.
- * **Coagulation:** is a process in which coagulants are added for the purpose of rapid settlement of minute solid particles in a liquid into larger mass. It permits particle removal by sedimentation and for filtration.
- * **Neutralization:** The main purpose of this process helps in maintaining the pH range of 6-9 to meet the requirements of different processing units in ETP system.
- * **Primary Clarifiers:** These are used to slow the velocity of the water to a point where organic solids will settle to the bottom of the tank and it contain an equipment that is used to remove floating solids and greases from the surface.

Stage 3: Secondary or Biological Treatment: The objective of this treatment is the further treatment of the effluent from primary treatment to remove the suspended solids and residual organics. In this step biological and chemical processes are involved.

- * **Activated Sludge Process:** This is used for treating industrial waste water using air and a biological floc composed of bacteria.

- * **Aerated Lagoons**: Is a treatment pond provided with artificial aeration to promote the biological oxidation of waste water.
- * **Trickling Filters**: Trickling filters, also known as sprinkling filters, are commonly used for the biological treatment of domestic sewage and industrial waste water.
- * **Rotating Biological Contactor**: It involves allowing the waste water to come in contact with a biological medium in order to remove pollutants in the wastewater before recycling.

d) **Tertiary/advanced/disinfection treatment**: The purpose of tertiary treatment is to provide a final treatment stage to raise the effluent quality to the desired level before it is reused, recycled back to scrubber.

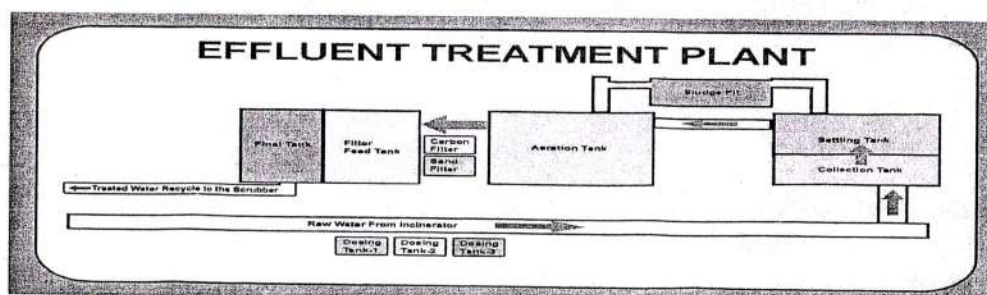
* **Chemical Coagulation and sedimentation**: It is used to increase the removal of solids from effluent after primary and secondary treatment.

* **Filtration**: The clarified wastewater is first passed through the adjacent filtration plant which contains large filter blocks to ensure high quality water.

* **UV Disinfection**: It is considered as an ideal disinfectant for industrial waste water. It leaves no residual disinfectant in the water by ensuring the water quality. It does not produce any disinfection by-products.

- 4) **Effluent Source**: The Effluent treatment plant is installed to ensure that the liquid effluent generated during the process of Scrubber, Vehicle wash, waste storage room washing, glass disinfection and any type of discharge during treated and recycled to the scrubber. Proper treatment of the effluent is made to ensure zero discharge by recirculating the treated effluent water to the scrubber

- 5) **Flow chart of ETP**:



- The ETP consists of Oil and grease trap, Collection Tank, Settling Tank, Sludge drying Bed, Sand and Pebble filter, Aeration Tank with diffused aerator, Sand Filter, Carbon Filter, Filter Feed Tank and Final Tank.
- After passing through all these phases, the final tank treated effluent water is recycled back to the scrubber.
- Separate energy meter is provided for ETP and flow meter is fitted at the ETP inlet and outlet points.
- pH meter so as to know pH level of treated water as well as pH level of treated water used for recirculated or recycling in APCD attached with the incinerator.
- A 'magnetic flow meter' is fitted at the water supply extraction point and the outlet of the ETP.

The evaluation of the ETP is conducted every month by NABL accredited Laboratory and the reports are sent to RO, KSPSB, Kālaburagi every month.

- **METHOLODY:**

The performance evaluation study is conducted every month. The study involved the following steps:

1. Data collection: Effluent samples were collected from the inlet and outlet of the ETP at regular intervals.
2. Analysis: The collected samples were analyzed for various parameters, including pH, temperature, BOD, COD, TSS, and other pollutants.
3. Data analysis: The collected data was analyzed to evaluate the performance of the ETP.

- **RESULTS:**

The results of the study are presented in the following tables and figures:

Parameter	Inlet	Outlet	Removal Efficiency
pH	6.5-8.5	6.5-7.5	-
Temperature	25-35°C	25-30°C	
BOD	200-400 mg/L	20-40 mg/L	80-90%
COD	400-600 mg/L	40-60 mg/L	80-90%
TSS	100-200 mg/L	10-20 mg/L	80-90%

The results of the study indicate that the ETP is performing satisfactorily in removing pollutants and contaminants from the effluent. The removal efficiency of the ETP for BOD, COD, and TSS is in the range of 80-90%. However, there is scope for improvement in the removal of other pollutants.

• **FINDINGS OF THE STUDY:**

1. **Optimization of treatment process:** The treatment process should be optimized to improve the removal efficiency of pollutants.
2. **Regular maintenance:** Regular maintenance of the ETP should be carried out to ensure that the plant is operating at optimal levels.
3. **Monitoring and analysis:** Regular monitoring and analysis of the effluent should be carried out to identify areas for improvement.

The performance evaluation study of the ETP at our facility indicates that the plant is performing satisfactorily in removing pollutants and contaminants from the effluent.

Kindly let us know if you need any further information on Performance Evaluation Study of the ETP.

Thanking You,

With Regards,





41

BRUNDHAVANA FOUNDATION

Annexure-6

Date: 25-02-2022

To
Regional Officer,
Karnataka State Pollution Control Board,
Kalaburagi

Sub: Intimation on Dismantle of Existing 50KVA Diesel set.

Respected Sir,

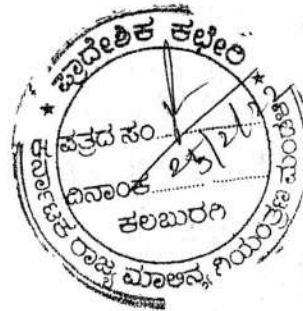
With reference to the above subject, we would like to inform your good self that, As the Existing Diesel Generator has stopped working and it is not in a condition to repair, we are dismantling the complete DG and procuring the new one. The same has been informed to concerned Department. Please find the Enclosure on the same.

Thanking You,

With Regards,



Brundhavana Foundation



1-1165/12/FF/1, Deshmukh's Complex,
PDA Engineering College Road, Kalaburgi - 585102

9880894444



brundhavanafoundation@gn


Karnataka State Pollution Control Board

Parisara Bhavan, #49,4th & 5th Floor, Church Street, Bengaluru-560001

FORM - I

[See Rule 20]

(To be submitted in triplicate)

CCO-Combined Consent Order - 271641 (DRAFT COPY)

Application for consent for establishing / operation the industrial plant / plants under Section 21 of the Air (prevention & Control of Pollution) Act, 1981

Date : 14/09/2024
PCB-ID : 31133
From : Brundhavana Foundation-BMWCTF, Kalaburagi
**PLOT/PHASE No. Sy. No.139,,
Sharana sirasagi Village, Afzalpur Road, Kalaburagi ,
Kalaburagi - 585103
DIST : Gulbarga, TAL : Gulbarga, SIDC : Not In I.A**
DRAFT

 To,
The Member Secretary,
 Karnataka State Pollution Control Board
 Parisara Bhavan, #49,4th & 5th Floor,
 Church Street, Bengaluru-560001

I/we hereby apply for consent / renewal of consent under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish / operate / the industrial plant / plants owned by Brundhavana Foundation-BMWCTF, Kalaburagi

SRGP 25940

to be located / located at

**PLOT/PHASE No. Sy. No.139,,Sharana sirasagi Village, Afzalpur Road, Kalaburagi
,Kalaburagi - 585103DIST : Gulbarga, TAL : Gulbarga, SIDC : Not In I.A**

The relevant details are as under :

1. Full name of the applicant with designation and address and Telephone /Telex number / Fax No. : **Avanchi Sanjeta**
2. Names of full time directors / partners / owners with address and telephone nos. : **As per Annexure 31133_dir**
3. Full address of the factory / industrial plant/s (Survey No. Village plot No. location premises etc.) with telephone / telex Nos/ Fax No. : **Brundhavana Foundation-BMWCTF, Kalaburagi, PLOT/PHASE No. Sy. No.139,, Sharana sirasagi Village, Afzalpur Road, Kalaburagi , Kalaburagi - 585103 DIST : Gulbarga, TAL : Gulbarga, GIDC : Not In I.A**
4. Date of commission of industrial plant/s or proposed date of commissioning : **18/05/2005**
5. Plant/ project cost (Rs. in lakhs) : **153.24**
- 5A. Specify whether small, medium or large scale. : **Red - Small**
6. Total number of employees : **22**
7. List of Raw materials with monthly consumption rate (MT/month)

Sr	Raw Material Name	Capacity	Unit
1	bmw waste	30.0000	Metric Tonnes/month

- 7A. List of Products with monthly production rate (MT/month)



Karnataka State Pollution Control Board
Parisara Bhavan, #49,4th & 5th Floor, Church Street, Bengaluru-560001
FORM - I

[See Rule 20]

(To be submitted in triplicate)

Sr	Product Name	CFE Qty	CFO Qty	Unit	Applied Qty
1	BMW transport vehicle - KA02MJ7498	1.0000	1.0000	Metric Tonnes/month	1.0000
2	BMW transport vehicle - KA32AA5620	8.0000	8.0000	Metric Tonnes/month	8.0000
3	BMW transport vehicle - KA32AA8666	1.0000	1.0000	Metric Tonnes/month	1.0000
4	bmw transport vehicle - ka32c7840	8.0000	8.0000	Metric Tonnes/month	8.0000
5	bmw transport vehicle - ka32d8523	8.0000	8.0000	Metric Tonnes/month	8.0000
6	BMW transport vehicle - KA32D8590	2.0000	2.0000	Metric Tonnes/month	2.0000
7	BMW transport vehicle - KA32D9034	2.0000	2.0000	Metric Tonnes/month	2.0000
8	collection, transportation, storage, treatment & disposal of bmw (cbmwtf)	30.0000	30.0000	Metric Tonnes/month	30.0000

7B. Brief description of the manufacturing process together with a flow diagram and layout plan showing location of all vents, stacks and any other emission points. As per the PDF attached

8 & 9. Details of Boilers / Heaters / Furnaces / Generators installed in the plant.

Sr	Stack attached to	Mts	Remark	APCM	Fuel	Consp-Unit	SMF
1	Incinerator	30	Incinerator - 50 Kg/hr	SCR	Diesel	15 lts/hr	YES
2	D.G. Sets	3	62.5 KVA	AEC	Diesel	8 Lts/Hr	N.A

Process emissions

10. Details of air Pollution control equipment for the control of Pollution resulting from emission of pollutants from process plant and combustion equipment.

Accoustic Enclosures, Scrubber

Boilers=0 , DG Sets=1 , Borewells = 0 , Tubewells: 0 , Capacity of All = NA

12. I/We further declare that information furnished through this application is correct to the best of my / our knowledge.

13. Declaration

(i) I/We hereby submit that in case of any change relating to manufacturing process / product, fuel emission rate pollution control equipment, capacity of the plant etc. fresh application for consent shall be made and until such Consent is granted, no change will be implemented.

(ii) I/We undertake to furnish any other information within one month of such intimation received from the Board.

(iii) I/We enclose here with Bank Draft No.
& date : 14/09/2024 for Rs :120000 (In words : One Hundred Twenty Thousand Rupees Only)

14. I/We hereby agree to submit to the Board, application for renewal of Consent atleast one month prior to the date of expiry of the present consent period.

Pay Remark :

In favour of the Karnataka State Pollution Control Board Parisara Bhavan, #49,4th & 5th Floor, Church Street, Bengaluru-560001 as fees payable under section 25 of the Act.

Inward Purpose :

As per the fact finding committee recommendation the Bio Medical waste treatment and disposal capacity from 5tons/month of incineration, autoclave and shredder is changed to 100kgs/day or 30tons/month. The Vehicle details has been added. The Air emission parameters have been changed. The DG set capacity has been amended. Hence the application for CFO and Authorisation amendment is applied.

Other Information :

As per the fact finding committee recommendation the Bio Medical waste treatment and disposal capacity from 5tons/month of incineration, autoclave and shredder is changed to 100kgs/day or 30tons/month. The Vehicle details has been added. The Air emission parameters have been changed. The DG set capacity has been amended. Hence the application for CFO and Authorisation amendment is applied.

(Please refer to Schedule 1 for the rate of consent fees.)

Details of Applicant :

**Karnataka State Pollution Control Board**

Parisara Bhavan, #49,4th & 5th Floor, Church Street, Bengaluru-560001

FORM - I

[See Rule 20]

(To be submitted in triplicate)

DRAFT

Sr	Stack attached to	Mts	Remark	Details of APCM	Probable Pollutants.
1	D.G. Sets	3	62.5 kva	AEC	150,0,0,0,0



Karnataka State Pollution Control Board

Parisara Bhavan, #49,4th & 5th Floor, Church Street, Bengaluru-560001

FORM - I

[See Rule 20]

(To be submitted in triplicate)

Avanchi Sanjeta

PLOT/PHASE No. Sy. No.139,,

Sharana sirasagi Village, Afzalpur Road, Kalaburagi ,
Kalaburagi - 585103

DIST : Gulbarga, TAL : Gulbarga, SIDC : Not In I.A
08472253444

Authentic Signature

Yours faithfully

DRAFT

Accompaniments :

	I / We have Uploaded the following PDFs	Date	# Files	Size(kb)	#Page
1	ARE - Analysis report of effluent/stack emission (CFO Renewal)	14/09/24	1	4111	2
2	CMP - Compliance to earlier consent/CFE conditions (as applicable) (CFO-1st/CFO Renewal)	14/09/24	1	2595	9
3	C&A - Previous Valid CFO orders (CFO Renewal)	14/09/24	1	4794	14
4	DC3 - Document3	14/09/24	1	5937	12
5	DC2 - Document2	14/09/24	1	546	1
6	DC1 - Document1	14/09/24	1	731	1
7	ACA - Audited Balance sheet along with schedule of fixed assets indicating Gross block of fixed assets.(CFO-1st/CFO Renewal)	14/09/24	1	1155	3
8	MAN - Form-13 copies- Manifests (HWM)	18/07/23	1	774	3
9	PTB - Photographs showing the Liquid waste treatment facility provided in the HCE (BMW)	18/07/23	1	1329	5
10	ANN - Annual Report under HWM Rules (Form-4) (CFO-1st/CFO Renewal/HWM)	18/07/23	1	635	3
11	MUC - Hazardous waste generation/collection/storage/disposal details (CFE/CFExp)	05/08/22	1	610	4
12	LMP - Location Map (for about 500m radius)(CFE/CFExp)	19/09/16	1	204	2
13	MFG - Manufacturing process write-up, manufacturing process flow chart. (CFE/CFExp/CFO-1ST/CFO Renewal)	19/09/16	1	1167	9
14	LPD - Land/premises Details - Rent agreement/Lease agreement in case the property is on rent/lease (CFE/CFExp)	19/09/16	1	644	4

Validity unknown

Digitally signed by
Date: 2024.09.14 12:54:03
+05:30

Avanchi



BRUNDHAVANA FOUNDATION

Annexure - 8

No: BFK/23-24/PCB/077

Date: 20-03-2024

To,

The Environmental Officer,
Regional office, Karnataka State Pollution Control Board,
Kalaburagi.

Subject: Updating of Vehicle details of Consent number AW-321984 dated 04-12-2020.

Reference: Direction from the inspecting Committee members during the inspection conducted on 19-03-2024.

Respected Sir,

This is to inform your good self that, during the inspection conducted on 19-03-2024, the inspection committee members have directed to updated the consent order by adding the Vehicle details which is used for collection and transportation of Bio Medical Waste.

Please find the below vehicle details:

Sl No	Usage	Make	Usage
1	KA32 C7840	BOLERO MAXI TRUCK PLUS 2WD-7840	BMW Transportation
2	KA32 D8523	BOLERO PIKUP FB CBC PS 1.7T XL-8523	BMW Transportation
3	KA32 D8366	BOLERO PIKUP FB PS 1.7T XL-8366	Hazardous Waste Transportation
4	KA32 AA5620	ARCTIC_WHITE-ACE GOLD CNG+BS-VI	BMW Transportation
5	KA32 D8590	Maruti Suzuki ECHO Cargo 2020	BMW Transportation
6	KA32 B8666	Maruti Suzuki ECHO Cargo 2023	BMW Transportation
7	KA32D9034	APE XTRA LDX PU-9034	BMW Transportation

Kindly let us know if any more information is required.

Thanking you,

With Regards,



Brundhavana Foundation.





MSV Analytical Laboratories

Recognition by MoEF Under Environment (Protection) Act, 1986 and Accredited by NABL

(Certified by ISO 14001:2015, ISO 45001:2018, ISO 9001:2015, ISO 22000:2018)

C.M.C Ward No 18 & C.T.C W.No.16, T.S No 695 / A / 32 / B1, Block No 19 (1st & 2nd Floor)
Sanganakallu Road, KEB Circle, Bellary - 583103. Contact No : Mob: 9449803895, (O):9945456764, 08392-255169
E-mail : msvbellary2018@gmail.com, labmsv@gmail.com Website : www.msvbellary.com



TC- 4071

Annexure-9

ANALYSIS REPORT FOR SOURCE EMISSION

MSVAL/SE/RF/01/00

1. Name and Address of the Industry : M/s. Brundhavana Foundation- BMWCTF, Sy.No. 139, Sharana Sirasagi Village, Afzalpur Road, Kalaburagi, Karnataka.
2. Stack ID : Incinerator 50Kg/Hr
3. Sample Collected By : MSV Analytical Laboratories, Bellary
4. Date of Monitoring : 18.10.2024
5. Date of Sample Receipt : 19.10.2024
6. Sample Code : 35084
7. Analysis Starting Date : 19.10.2024
8. Analysis Completion Date : 24.10.2024
9. Report Issue date : 25.10.2024

Discipline: Chemical Group: Atmospheric Pollution Sub Group: Stack Emission ULR No: TC407124000023171F

GENERAL DETAILS

Instrument Used for Sampling	Sample collected with VSS_1
Fuel Used	Diesel
Ambient Temperature (°C)	31
Stack Temperature (°C)	118
Velocity (m/s)	7.0
Height (m)	30 mtr AGL
Diameter (m)	0.7360
Cross sectional area (m ²)	0.4256

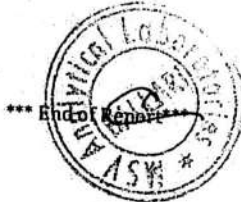
RESULTS

Parameters	Protocol	Unit	Result
Particulate Matter	IS 11255 (Part-1): 2019	mg/Nm ³	60.4
Sulphur Dioxide as SO ₂	IS-11255(Part7) - 2019	mg/Nm ³	20.8
Oxides of Nitrogen as NO _x	IS-11255(Part2) - 2017	mg/Nm ³	27.2

Analysed by

Authorized Signatory

B.Chinna Lingana Gouda
Chief executive of the laboratory



- Note :
1. The results listed only to the tested samples & applicable parameters.
 2. Water, Pollution & Environment & Food samples will discard after 10 days. Ores and minerals, Filter papers & Thimbles will discard 3 months from the date of issue of test certificate unless otherwise specified. ILC samples will be discard after 1 month from the date of test certificate issue.
 3. This report is not to be reproduced wholly or in part & cannot be used as evidence in the court of law & should not be used in any advertising media without our special permission in writing.
 4. Total liability of our laboratory is limited to the invoice amount. Any dispute arising out of this report is subject to Bellary jurisdiction only.
 5. Sampling is not done by us unless otherwise specified

TRAINING PROGRAM DETAILS OF BRUNDHAVAN FOUNDATION

SL No	Date of Training	Training Name	Trainer	No of Attendee	Place of Training
1	13-08-2020	Training programme on COVID-19 Bio Medical Waste Management & Disposal of COVID-19 Positive Dead Body	Mr.Akhilesh	8	B.N Hospital, Aland
2	13-08-2020	Training programme on COVID-19 Bio Medical Waste Management & Disposal of COVID-19 Positive Dead Body	Mr.Akhilesh	16	Govt General Hospital Aland
3	13-08-2020	Training programme on COVID-19 Bio Medical Waste Management & Disposal of COVID-19 Positive Dead Body	Mr.Akhilesh	10	CHC Madan Hipparga
4	13-08-2020	Training programme on COVID-19 Bio Medical Waste Management & Disposal of COVID-19 Positive Dead Body	Mr.Akhilesh	7	PHC Kadaganchi
5	13-08-2020	Training programme on COVID-19 Bio Medical Waste Management & Disposal of COVID-19 Positive Dead Body	Mr.Akhilesh	3	Central University of Kadrnataka Kadaganchi.
6	20-03-2021	Barcoding Training	Ms. Sanjeta	20	Old office
7	03-04-2021	Covid-19 Guidelines Training	Dr.Zeeshan, Hyderabad	13	online
8	11-05-2021	Bio medical waste management training	Mr.Akhilesh	19	RSS, Annpurna Educational & Charitable Trust®
9	24-05-2021	Bio medical waste management training	Mr.Akhilesh	8	Aarogya Hopsital
10	26-03-2022	Sensitization Training on Bio medical waste management	Dr.Soumya, Dr.Raju, Bengaluru	106	District science center

11	15-04-2022	Sensitization Training on Bio medical waste management	Dr.Soumya , Dr.Raju, Bengaluru	75	District science center
12	16-04-2022	Sensitization Training on Bio medical waste management	Dr.Soumya , Dr.Raju, Bengaluru	30	District science center
13	18-05-2022	Sensitization Training on Bio medical waste management	Ms. Sanjeta	12	Taluka hospital Afzalpur
14	18-05-2022	Sensitization Training on Bio medical waste management	Ms. Sanjeta	19	Taluka Hospital Aland
15	19-05-2022	Sensitization Training on Bio medical waste management	Ms. Sanjeta	22	Taluka Hospital Jewargi
16	19-05-2022	Sensitization Training on Bio medical waste management	Ms. Sanjeta	17	Taluka Hospital Chittapur
17	20-05-2022	Sensitization Training on Bio medical waste management	Ms. Sanjeta	26	Taluka Hospital Chincholi
18	20-05-2022	Sensitization Training on Bio medical waste management	Ms. Sanjeta	28	Taluka Hospital Sedam
19	18-06-2022	Fire Safety Measures Training	arashuram, Fire Officer, Kalabu	89	Districe Science Center
20	03-09-2022	Biomedical Waste Segregation Training	Mr.Akhilesh	26	Chirayu hospital
21	03-09-2022	Biomedical Waste Segregation Training	Mr.Akhilesh	4	Aisha Maternity And General Hospital
22	19-09-2022	On Site Training	Mr.Vijay patil	41	Our Site, Sharana shirasagi , Afzalpur road.
23	20-09-2022	Biomedical Waste Segregation Training	Mr.Akhilesh	6	Little star hospital
24	20-09-2022	Biomedical Waste Segregation Training	Mr.Akhilesh	14	Jeevan Jyoti Hospital
25	20-09-2022	Biomedical Waste Segregation Training	Mr.Akhilesh	4	Amrut ratna neuro surgery hospital

26	08-11-2022	On Site Training	Mr.Akhilesh	4	Our Site, Sharana shirasagi , Afzalpur road.
27	09-11-2022	On Site Training	Mr.Akhilesh	8	Our Site, Sharana shirasagi , Afzalpur road.
28	12-01-2023	Bio medical waste management training	Ms. Sanjeta	44	Taluka Hospital Sedam
29	12-01-2023	Bio medical waste management training	Ms. Sanjeta	50	Taluka Hospital Chincholi
30	13-01-2023	Bio medical waste management training	Ms. Sanjeta	31	Taluka Hospital Chittapur
31	13-01-2023	Bio medical waste management training	Ms. Sanjeta	15	Taluka Hospital Jewargi
32	18-01-2023	Biomedical Waste Segregation Training	Ms.Sakshata	8	Vasavadatta cements , sedam
33	01-02-2023	Barcoding System For Bio medical waste management	Dr.Soumya, Bengaluru	52	District science center
34	08-02-2023	On Site Training	Mr.Akhilesh	10	Our Site, Sharana shirasagi , Afzalpur road.
35	09-02-2023	On Site Training	Mr.Akhilesh	80	Our Site, Sharana shirasagi , Afzalpur road.
36	10-03-2023	On Site Training	Mr.Akhilesh	51	Our Site, Sharana shirasagi , Afzalpur road.
37	10-03-2023	On Site Training	Mr.Akhilesh	30	Our Site, Sharana shirasagi , Afzalpur road.
38	13-03-2023	On Site Training	Mr.Akhilesh	7	Our Site, Sharana shirasagi , Afzalpur road.
39	14-03-2023	Biomedical Waste Segregation Training	Mr.Akhilesh	8	NK Surgical hospital
40	16-03-2023	On Site Training	Mr.Akhilesh	20	Our Site, Sharana shirasagi , Afzalpur road.

41	11-04-2023	On Site Training	Mr.Akhilesh	17	Our Site, Sharana shirasagi , Afzalpur road.
42	16-04-2023	Sensitization Training on Bio medical waste management	Dr.Soumya, Dr.Raju, Bengaluru	46	District Science Center
43	31-05-2023	Biomedical Waste Segregation Training	Ms.Sakshata	5	PHC Revoor
44	31-05-2023	Biomedical Waste Segregation Training	Ms.Sakshata	3	CHC Station Gangapur
45	31-05-2023	Biomedical Waste Segregation Training	Ms.Sakshata	4	PHC Badaddal
46	31-05-2023	On Site Training	Mr.Akhilesh	32	Our Site, Sharana shirasagi , Afzalpur road.
47	31-05-2023	On Site Training	Mr.Akhilesh	2	Our Site, Sharana shirasagi , Afzalpur road.
48	01-06-2023	On Site Training	Mr.Akhilesh	18	Our Site, Sharana shirasagi , Afzalpur road.
49	08-06-2023	On Site Training	Mr.Akhilesh	15	Our Site, Sharana shirasagi , Afzalpur road.
50	28-06-2023	On Site Training	Mr.Akhilesh	26	Our Site, Sharana shirasagi , Afzalpur road.
51	30-06-2023	On Site Training	Mr.Akhilesh	18	Our Site, Sharana shirasagi , Afzalpur road.
52	07-07-2023	Biomedical Waste Segregation Training	Mr.Akhilesh	18	Jayadeva Institute of medical sciences
53	25-08-2023	On Site Training	Mr.Akhilesh	13	Our Site, Sharana shirasagi , Afzalpur road.
54	31-08-2023	On Site Training	Mr.Akhilesh	63	Our Site, Sharana shirasagi , Afzalpur road.
55	01-09-2023	On Site Training	Mr.Akhilesh	29	Our Site, Sharana shirasagi , Afzalpur road.

56	02-09-2023	On Site Training	Mr.Akhilesh	49	Our Site, Sharana shirasagi , Afzalpur road.
57	16-09-2023	On Site Training	Mr.Akhilesh	1	Our Site, Sharana shirasagi , Afzalpur road.
58	21-09-2023	On Site Training	Mr.Akhilesh	2	Our Site, Sharana shirasagi , Afzalpur road.
59	22-09-2023	On Site Training	Mr.Akhilesh	18	Our Site, Sharana shirasagi , Afzalpur road.
60	22-09-2023	On Site Training	Mr.Akhilesh	2	Our Site, Sharana shirasagi , Afzalpur road.
61	02-10-2023	On Site Training	Mr.Akhilesh	1	Our Site, Sharana shirasagi , Afzalpur road.
62	05-10-2023	On Site Training	Mr.Akhilesh	1	Our Site, Sharana shirasagi , Afzalpur road.
63	07-10-2023	On Site Training	Mr.Akhilesh	2	Our Site, Sharana shirasagi , Afzalpur road.
64	09-10-2023	On Site Training	Mr. Vijay patil	62	Our Site, Sharana shirasagi , Afzalpur road.
65	11-10-2023	On Site Training	Mr. Vijay patil	70	Our Site, Sharana shirasagi , Afzalpur road.
66	12-10-2023	On Site Training	Mr.Akhilesh	1	Our Site, Sharana shirasagi , Afzalpur road.
67	13-10-2023	On Site Training	Mr.Akhilesh	17	Our Site, Sharana shirasagi , Afzalpur road.
68	07-11-2023	On Site Training	Mr.Akhilesh	19	Our Site, Sharana shirasagi , Afzalpur road.
69	18-01-2024	On Site Training	Mr.Akhilesh	21	Our Site, Sharana shirasagi , Afzalpur road.
70	09-02-2024	Biomedical Waste Segregation Training	Mr.Channbasava	4	Shree Sharanabasava Hospital

71	22-02-2024	Biomedical Waste Segregation Training	Mr.Channbasava	3	Aisha Maternity And General Hospital
72	29-02-2024	Biomedical Waste Segregation Training	Mr.Channbasava	2	Sri Sai Krupa Hospital
73	29-02-2024	Biomedical Waste Segregation Training	Mr.Channbasava	6	Nagathana Hospital
74	29-02-2024	Biomedical Waste Segregation Training	Mr.Channbasava	5	Prime Hospital
75	29-02-2024	Biomedical Waste Segregation Training	Mr.Channbasava	2	Medicare Multispeciality Hospital
76	01-03-2024	Biomedical Waste Segregation Training	Mr.Channbasava	3	Universal Kids Hospital
77	01-03-2024	Biomedical Waste Segregation Training	Mr.Channbasava	4	Bushra Medical and General store
78	02-03-2024	Biomedical Waste Segregation Training	Mr.Channbasava	7	Swasti Hospital
79	02-03-2024	Biomedical Waste Segregation Training	Mr.Channbasava	3	Basavachetana Maternity and Fertility Home
80	04-03-2024	Biomedical Waste Segregation Training	Mr.Channbasava	3	Samarth J J Hospital
81	04-03-2024	Biomedical Waste Segregation Training	Mr.Channbasava	5	Moulana Hospital
82	05-03-2024	Biomedical Waste Segregation Training	Mr.Channbasava	3	Kayaka hospital
83	13-03-2024	On Site Training	Mr.Vijay patil	16	Our Site, Sharana shirasagi , Afzalpur road.
84	04-04-2024	On Site Training	Mr.Vijay patil	52	Our Site, Sharana shirasagi , Afzalpur road.
85	10-04-2024	On Site Training	Mr.Vijay patil	10	Our Site, Sharana shirasagi , Afzalpur road.

86	18-05-2024	On Site Training	Mr. Vijay patil	50	Our Site, Sharana shirasagi , Afzalpur road.
87	25-06-2024	On Site Training	Mr. Vijay patil	54	Our Site, Sharana shirasagi , Afzalpur road.
88	05-07-2024	On Site Training	Mr. Vijay patil	16	Our Site, Sharana shirasagi , Afzalpur road.
89	09-07-2024	On Site Training	Mr. Vijay patil	16	Our Site, Sharana shirasagi , Afzalpur road.
90	17-07-2024	On Site Training	Mr. Vijay patil	30	Our Site, Sharana shirasagi , Afzalpur road.
91	18-07-2024	On Site Training	Mr. Vijay patil	4	Our Site, Sharana shirasagi , Afzalpur road.
92	24-07-2024	Biomedical Waste Segregation Training	Ms. Maya	5	Our Site, Sharana shirasagi , Afzalpur road.
93	24-07-2024	Biomedical Waste Segregation Training	Ms. Maya	4	Chincholi Eye Hospital
94	24-07-2024	Biomedical Waste Segregation Training	Ms. Maya	4	Shree Venkat Sai Dental Clinic
95	24-07-2024	Biomedical Waste Segregation Training	Ms. Maya	3	ARKA Diagnostic Scanning Center
96	24-07-2024	Biomedical Waste Segregation Training	Ms. Maya	3	Medisan Diagnostic Center
97	26-07-2024	Biomedical Waste Segregation Training	Ms. Maya	13	Shivashakti Clinic
98	26-07-2024	Biomedical Waste Segregation Training	Ms. Maya	15	Jeevan Jyoti Hospital
99	26-07-2024	Biomedical Waste Segregation Training	Ms. Maya	6	Kural Hospital
100	26-07-2024	Biomedical Waste Segregation Training	Ms. Maya	12	Aditi Hospital

101	27-07-2024	Biomedical Waste Segregation Training	Ms. Maya	3	Ustad Kidney Care & Multispeciality Hospital
102	27-07-2024	Biomedical Waste Segregation And Barcode Training	Ms. Maya	4	Sri Ortho Care Center
103	27-07-2024	Biomedical Waste Segregation Training	Ms. Maya	4	Bilva Hospital
104	27-07-2024	Biomedical Waste Segregation And Barcode Training	Ms. Maya	5	Shwetha Dentistry
105	30-07-2024	Biomedical Waste Segregation And Barcode Training	Ms. Maya	4	Darsha Super Specialty Hospital
106	30-07-2024	Biomedical Waste Segregation And Barcode Training	Ms. Maya	12	Basavchetana Maternity and Fertility Home
107	30-07-2024	Biomedical Waste Segregation Training	Ms. Maya	3	HCG Cancer Center
108	30-07-2024	Biomedical Waste Segregation And Barcode Training	Ms. Maya	4	Shalini Eye Hospital
109	31-07-2024	Bio medical waste management training	Ms. Maya	6	Baogi Hospital
110	31-07-2024	Bio medical waste management training	Ms. Maya	2	Samzios hospital
111	31-07-2024	Bio medical waste management training	Ms. Maya	4	Pooja Diagnostic laboratory
112	31-07-2024	Bio medical waste management training	Ms. Maya	10	Kalaburagi Scanning and Disgnostic Center
113	01-08-2024	Bio medical waste management training	Ms. Maya	6	Shah Children Hospital
114	01-08-2024	Bio medical waste management training	Ms. Maya	3	Kosgi Hospital
115	01-08-2024	Bio medical waste management training	Ms. Maya	4	Shri Sharanbasveshwar Hospital

116	01-08-2024	Bio medical waste management training	Ms. Maya	1	DR Gachinmani Hospital
117	02-08-2024	Bio medical waste management training	Ms. Maya	11	Drishti Eye Hospital
118	02-08-2024	Bio medical waste management training	Ms. Maya	8	Mudda Hospital
119	02-08-2024	Bio medical waste management training	Ms. Maya	10	Bushra Maternity
120	02-08-2024	Bio medical waste management training	Ms. Maya	6	Sujani Mother & Child Care
121	03-08-2024	Bio medical waste management training	Ms. Maya	5	Sri Nandyal Hospital
122	03-08-2024	Bio medical waste management training	Ms. Maya	10	Prime Hospital
123	03-08-2024	Bio medical waste management training	Ms. Maya	2	Global Gastro Hospital
124	03-08-2024	Bio medical waste management training	Ms. Maya	2	Shri Vinayaka Eye Hospital
125	03-08-2024	Bio medical waste management training	Ms. Maya	4	Shabdi Hospital
126	06-08-2024	Bio medical waste management training	Ms. Maya	5	Jeevadhara Matoshre Blood Bank
127	06-08-2024	Bio medical waste management training	Ms. Maya	12	Rathi ENT Hospital
128	06-08-2024	Bio medical waste management training	Ms. Maya	8	Yashodha Children's Hospital
129	06-08-2024	Bio medical waste management training	Ms. Maya	2	Sadbhava Hospital
130	07-08-2024	Bio medical waste management training	Ms. Maya	7	V N Hospital

131	07-08-2024	Bio medical waste management training	Ms. Maya	3	Siddaganga Hospital
132	07-08-2024	Bio medical waste management training	Ms. Maya	2	Sharan Krupa Children's Hospital
133	07-08-2024	Bio medical waste management training	Ms. Maya	3	I Care Hospital
134	07-08-2024	Bio medical waste management training	Ms. Maya	9	Arogya Life Care Hospital
135	08-08-2024	Bio medical waste management training	Ms. Maya	4	Amrut Sparsh Hospital
136	08-08-2024	Bio medical waste management training	Ms. Maya	4	Sharan Peaditric hospital
137	08-08-2024	Bio medical waste management training	Ms. Maya	4	Konin Maternity & Nursing home
138	08-08-2024	Bio medical waste management training	Ms. Maya	6	Vijay Diagnostic Center Ltd
139	08-08-2024	Bio medical waste management training	Ms. Maya	5	Basava hospital
140	10-08-2024	Bio medical waste management training	Ms. Maya	5	Dr. Sarojini Modi Hospital
141	10-08-2024	Bio medical waste management training	Ms. Maya	2	Seven Hills Hospital
142	10-08-2024	Bio medical waste management training	Ms. Maya	9	Dr. Malreddy Hospital
143	10-08-2024	Bio medical waste management training	Ms. Maya	4	Gulbarga hospital
144	10-08-2024	Bio medical waste management training	Ms. Maya	4	Virat Diabetes and Endocrine Hospital
145	28-08-2024	On Site Training	Mr. Vijay patil	34	Our Site, Sharana shirasagi , Afzalpur road.

146	03-09-2024	On Site Training	Mr.Vijay patil	17	Our Site, Sharana shirasagi , Afzalpur road.
147	03-10-2024	On Site Training	Mr.Vijay patil	11	Our Site, Sharana shirasagi , Afzalpur road.
148	04-10-2024	Bio medical waste management training	Dr. Suman , Dr. Pavitra, Latha , Ruchita, Bengaluru	24	Vistara Ac Function Hall
149	06-11-2024	On Site Training	Mr.Vijay patil	90	Our Site, Sharana shirasagi , Afzalpur road.
150	14-11-2024	On Site Training	Mr.Vijay patil	15	Our Site, Sharana shirasagi , Afzalpur road.
151	22-11-2024	On Site Training	Mr.Vijay patil	4	Our Site, Sharana shirasagi , Afzalpur road.
TOTAL NO OF TRAINING		151	TOTAL NO OF PARTICIPANT	2405	Our Site, Sharana shirasagi , Afzalpur road.



Annexure - 22.

No: BFK/22-23/PCB/008

Date: 04-05-2022

To,
Regional Officer,
Karnataka State Pollution Control Board,
Kalaburagi.

Subject: Submission of Annual Report of M/s Brundhavana Foundation Kalaburagi for 2021 year i.e. Jan 2021 to Dec 2021.

Respected Sir,

Please find the attached Annual Report of M/s Brundhavana Foundation Kalaburagi for year 2021 i.e. from Jan 2021 to Dec 2021. This is for your kind information.

Thanking you,

With Regards,



Brundhavana Foundation.



ANNUAL REPORT, BRUNDHAVANA FOUNDATION CBMWTF KALABURAGI 2021

[To be submitted to the prescribed authority on or before 30th June every year for the period from January to December of the preceding year, by the occupier of health care facility (HCF) or common bio-medical waste treatment facility (CBMWTF)]

Sl.No	Particulars			
1.	Particulars of the Occupier			
	(i) Name of the authorised person (occupier or operator of facility)	:	Operator : Dr Balasaheb S Deshmukh	
	(ii) Name of HCF or CBMWTF	:	M/s Brundhavana Foundation	
	(iii) Address for Correspondence	:	M/s Brundhavana Foundation H.No 1-1165/12/A/FF1, Aiwan-E- Shahi, Railway Station Road. Kalaburagi-585102, Karnataka.	
	(iv) Address of Facility	:	Sy. No. 240, Sharanasirasagi Village, Afzalpur Road, Kalaburagi	
	(v) Tel. No, Fax. No	:	9901717317,9606602009,9880894444, 08472-253444	
	(vi) E-mail ID :	:	brundhavanafoundation@gmail.com	
	(vii) URL of Website	:	www.brundhavanafoundation.com	
	(viii) GPS coordinates of CBMWTF	:	Latitude : 17.3019613 Longitude: 76.7651415	
	(ix) Ownership of HCF or CBMWTF :	:	M/s Brundhavana Foundation	
	(x). Status of Authorisation under the Bio-Medical Waste (Management and Handling) Rules	:	Authorisation No.: No. PCB/278/CBMWTF/2016/3771 Valid up to: 30/06/2021	
	(xi). Status of Consents under Water Act and Air Act	:	Consent No. AW-321984 Valid up to : 30/06/2026	
2	Type of Health Care Facility			
	(i) Bedded Hospital	:	393	
	(ii) Non-bedded hospital (Clinic or Blood Bank or Clinical Laboratory or Research Institute or Veterinary Hospital or any other)	:	744	
	(iii) License number and its date of expiry	:	-	
3	Details of CBMWTF			
	(i) Number healthcare facilities covered by CBMWTF	:	1137	
	(ii) No of beds covered by CBMWTF :	:	7151	
	(iii) Installed treatment and disposal capacity of CBMWTF	:	Incineration: 50Kgs/Hr Autoclave: 2 x 100kgs/Hr Any other treatment and disposal: Metal Shredder: 5Kgs/cycle Sharp Cutter: 2kg/Cycle	
	(iv) Quantity of biomedical waste treated or disposed by CBMWTF	:	562Kgs/Day	
4	Quantity of waste generated or disposed in Kg per annum (on monthly average basis)			
		:	Yellow Category : 350	
		:	Red Category : 200	
		:	White: 2	
		:	Blue Category : 10	
		:	General Solid waste : Nil	
5	Details of the Storage, treatment, transportation, processing and Disposal Facility			
	(i) Details of the on-site storage facility	:	Size : 500 Sq/feet Capacity : 10000 kgs storage capacity	
		:	Provision of on-site storage : Cold Storage room is provided	
	(iii) Disposal facilities			
			Type of treatment equipment	No of Units
			Incinerators	1
			Plasma Pyrolysis	NIL
			Autoclaves	2
			Microwave	NIL
			Hydroclave	NIL
			Shredder	1
			Sharps concrete pit	1
			Deep burial pits:	1
				Capacity Kg/day
				Quantity treated or disposed in Kg per annum
				50 kg/hr
				106750 kgs/ann
				NIL
				NIL
				50Kg/Hr
				61000 kg/annun
				NIL
				NIL
				NIL
				100kg/hr
				75000kg/annun
				2 kg/day
				1000Kg
				1525Kg/annun

		Metal Shredder	1	2Kgs per cycle	5500kgs/annum
		ETP	1	5000LD	488KLD/annum
(iii) Quantity of recyclable wastes sold to authorized recyclers after treatment in kg per annum.	:	Disinfected Plastic : 75000 kgs/annum Disinfected Glass : 45000kgs/annum			
(iv) No of vehicles used for collection and transportation of biomedical waste	:	5 BMW service collection vehicles with GPS fitted			
(v) Details of incineration ash and ETP sludge generated and disposed during the treatment of wastes in Kg per annum		Incineration		Quantity Generated	Where Disposed
		Ash		ASH - 40 kgs per day	Ash pits
		ETP Sludge		ETP Sludge 1 - 2kg	Ash Storage Room
(vi) Name of the Common Bio-Medical Waste Treatment Facility Operator through which wastes are disposed of		M/s Brundhavana Foundation			
(vii) List of member HCF not handed over bio-medical waste		NIL			
6 Do you have bio-medical waste management committee? If yes, Attach minutes of the meeting held during the reporting period		Yes			
7 Details trainings conducted on BMW					
(i) Number of trainings conducted on BMW Management		50			
(ii) number of Personnel trained		1500			
(iii) number of personal trained at the time of induction		55			
(iv) number of personnel not undergone any training so far training the year		NIL			
(v) any other information		NIL			
8 Details of the accident occurred during the year		NIL			
i) Number of Accidents occurred		5			
ii) Number of the persons affected		3			
iii) Remedial Action taken (Please attach details if any)		Taken to Hospital for treatment			
iv) Any Fatality occurred, details		NIL			
9 Are you meeting the standards of air Pollution from the incinerator? How many times in last year could not meet the standards?		NIL			
Details of Continuous online emission monitoring system installed		Vasthi Instruments Private Limited			
10 Liquid waste generated and treatment methods in place. How many times. You have not meet the standards in a year?		NIL			
11 Is the disinfection method or sterilization method meeting the log 4 standards? How many times you have not meet standards in a year?		NIL			
12 Any other relevant information	:	(Air Pollution Control Devices attached with the Incinerator) YES, Scrubber.			
Certified that the above report is for the period from : 01-April-2021 to 31-March-2022					
		Name and Signature of the Head of the Institution			
Date: 28.04.2022					
Place: Kalaburagi					

Part 4: Information on Common Bio-Medical Waste Treatment and Disposal Facilities (for the previous calendar Year 2021)

Sl. No	Name and Address of The Common Bio Medical Waste Treatment Facilities With contact person name and telephone number	GPS Coordinates	Coverage Area in KMS		Name of The cities/areas covered by Common Bio- Medical Waste Treatment Facilities	Total number of Health Care Facilities being covered	Total number of beds covered	Total Quantity Of Bio-Medical Waste collected From member Health CareFacilities (inKg/day)	Capacity of Treatment equipments installed by Common Bio Medical Waste Treatment Facilities			Total Bio-Medical waste treated in Kg/days	Method of Disposal Of treated wastes (Incineration Ash/Sharps/Plastic		
			Area	KMS (From M/s Brundhavana Foundation Site to M/s Brundhavana Foundation Site both way					Equipment	Numbers	Total installed capacity (kg/day)				
1	M/s Brundhavana Foundation Sy. No. 240, Sharansirsagi Village Tq & Dist: Kalaburagi. Dr. Balasaheb Deshmukh M No.9901717317	Yes	Kalaburagi city	75	Kalaburagi city and six taluks (Aland,Afzalpur, Jewargi, Seda m, Chitapur and Chincholi)	1137	7151	562 kg/day	Incinerator	1	50 kg/hr	350Kgs	Incineration Ash: Stored in Ash Room Quantity: 40kgs/day Disposed by: Ash pit		
			Aland and Afzalpur	175					Plasma Pyrolysis	-	-				
			Jewargi	175					Autoclave	2	50 kg per cycle			200kgs	Sharps: Stored in Sharp pit Quantity: 2kgs
			Chincholi	215					Metal Sharps- dry heat sterilization	1	5kg/cycle			2Kgs	Disposed by: stored in pits and Sold to recycler
			Sedam and chittapur	174					Shredder	1	100kg/hr			200Kgs	Plastics: Autoclaved Quantity: 200Kgs
									Chemical Disinfection drums(glass waste)	1	100kg/cycle			10	Disposed by: Sold to recycler
									Sharps Encapsulation drum	-	-			-	
								Deep burial pits	1	10' x 10' x 10'	2Kgs	ETP Sludge: Removed on daily basis Quantity: 5 kgs			
								Any other Equipment				Disposed by: ETP is available			
								Any other Equipment							
								Sub-total			562Kgs				

- (a) Total Number of transportation vehicles used for collection of Bio-medical Waste on daily basis by the Common Bio-Medical Waste Treatment Facilities: 05
- (b) List of Health Care Facilities not having membership with the Common Bio-Medical Waste Treatment Facilities and neither having captive treatment facilities: 80
- (c) Number of trainings organized by the Common Bio-Medical Waste Treatment Facility operators: 50
- (d) Number of Accidents reported by the Common Bio Medical Waste Treatment Facilities: 5



[Service Copy : Memo of Documents]
Appeal No. 72/2024 - Brundhavana
Foundation v KSPCB



Mahesh Chowdhary

Today, 8:16 PM • Sent

to Saurabh Kulkarni & 2 Others

Sir

Please find enclosed a copy of the memo of documents
filed by Respondent Board in the afore said matter.

Rashi Singh

Associate

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S-1, Infantry Road
Bangalore- 560 001
www.precinctlegal.com
+91 9980666846

Attachments - 1



NGT Brundhavana_...o of Document.pdf

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